

**ACTION TAKEN REPORT
FOR
THE STATE OF TRIPURA**



[Compliance of the Directions of Hon'ble National Green Tribunal, New Delhi in Order dated 23.01.2023 M.A. No.98 /2022 in connection with OA No. 180/2021, Mukul Kumar Vs State of Uttar Pradesh & Ors.]

**Submitted by:
GOVERNMENT OF TRIPURA**

ACTION TAKEN REPORT IN COMPLIANCE WITH THE ORDER DATED 23.01.2023 OF THE HON'BLE NATIONAL GREEN TRIBUNAL IS AS UNDER

1. In compliance with the direction of the Hon'ble NGT, the Health & Family Welfare Department and the State Institute of Public Administration and Rural Department (SIPARD) have taken necessary initiatives.

The SIPARD has already imparted training to all District Magistrates and their representatives who have to deal with such issues. In this training programme, all the aspects of the District Environmental Plan (DEP) has been elaborately elucidated by the Expert Resource Persons. The relevant documents are enclosed along with as **Annexure-1**

2. In compliance with the Order dated 27.07.2021 of the Hon'ble National Green Tribunal in OA No.180/2021, the State has reconstituted the State Level Committee and District Level Committees for proper monitoring and compliance of Bio-Medical Waste Management Rules, 2016 and the guidelines for handling, treatment and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 patients as per CPCB guidelines. Copy of the reconstituted State Level Committee and District Level Committees are annexed herewith at **Annexure-2**.

3. TSPCB issues Bio Medical Authorization under Rule (10) of Bio-medical Waste Management Rules, 2016. As per the Bio-Medical Waste Management Rules, 2016 framed under the Environment Protection Act, 1981, the Board has issued one-time Bio-medical Waste Authorization to all non-bedded Health Care Establishments after making necessary inspections. However, for bedded hospitals, the validity of Bio-medical Waste Authorization is synchronized with the validity of Consent Certificate. The number of total Authorization issued from TSPCB till date is 1230.

4. Effluent Treatment Plant (ETP) at 7 selected Public Health Facilities (Government District Hospitals) for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through on-site disinfection or sterilization has been set up already. Moreover, all the Private Nursing Homes/ Bedded Health Care Facilities have installed Treatment Plants. Tripura State Pollution Control Board is accordingly monitoring the compliance of the treatment plants.

5. Trainings has been given to all healthcare workers and others, involved in handling of bio-medical waste at the time of induction, and thereafter, refresher training at least once every year. The public health facilities of the State have been awarded with Kayakalp Award under Swachh Bharat initiative under National Health Mission. Recently, Medical Officers and healthcare

workers of all Public Health Facilities under West Tripura District, South Tripura, Gomati Tripura, Sepahijala Tripura, Khowai Tripura, North Tripura and Unakoti have been trained on handling bio-medical waste with technical support of TSPCB.

6. One CBWTF has been set up at Debendra Chandra Nagar in West Tripura District and is presently operational. The Medicare Environmental Management Pvt. Ltd. Gachibowli, Hyderabad-500032 is operating the unit. The SEIAA has issued the Environmental Clearance in favour of the said CBWTF. The concerned agency has also obtained the Consent to Establish and Consent to Operate Certificate from the Tripura State Pollution Control Board. They have also obtained the Authorization under Bio Medical Waste Management Rules, 2016. This CBWTF now covers all 123 bedded hospitals of the State. Steps are also taken towards implementation of the Barcode System through the CBWTF Service Provider. Capacity of this CBWTF is 5000 Kg/day. So, it can easily process the total Bio Medical Waste generated in the State. Copies of the Environment Clearance Certificate, Consent to Operate Certificate and Authorization under BMW Rules are enclosed herewith as **Annexure-3**.

7. TSPCB has compiled data on bio-medical waste generation, treatment & disposal and the same is submitted as part of the Annual Report to Central Pollution Control Board. The Annual Report of Bio Medical Waste Management Rules, 2016 for the year 2021-22 is enclosed as **Annexure-4**.

8. The Chief Secretary, Tripura regularly reviews the Status of implementation of BMW Rules, 2016. Minutes of the said meetings are enclosed herewith as **Annexure-5**.

9. Moreover, the Health & Family Welfare Department, Government of Tripura has taken several measures for Handling, Treatment and Disposal of Waste generated during treatment/diagnosis/quarantine of COVID -19 patients, so as to ensure protection of environment and public health as per the guidelines provided by CPCB.

10. There is only one dedicated COVID treatment Hospital in the state of Tripura i.e. Agartala Government Medical Collage and GBP Hospital at Agartala, West Tripura, which is identified as dedicated COVID hospital (DCH). The dedicated COVID hospital has a captive treatment and disposal facility for COVID-19 wastes. The incinerable wastes generated from the dedicated COVID hospital are being disposed off through incinerator. The rest of the wastes are being disposed off in to the deep burial pit with lid. The wastes generated from microbiological laboratory while testing the samples from suspected & confirmed COVID patients are sanitized prior to disposal.

11. Several advertisements have been published by TSPCB and other stakeholders in the local news papers to generate awareness among the local public. Copies of the said advertisements are enclosed herewith as **Annexure-6**.
12. Urban Development Department issued a Notification regarding imposition of monetary penalty for spiting and urinating in open and prohibited places.
13. The Officials of TSPCB have inspected the dedicated COVID hospital for close monitoring of collection, segregation, transportation and disposal of all kinds of BMW and solid wastes.
14. Training has been imparted to all officials/workers regarding Handling/ Treatment and Disposal of Waste generated during treatment/ diagnosis/quarantine of COVID -19 patients.
15. Online training programme has been conducted by TSPCB involving all the staff of Health Department and Urban Development Department regarding CPCB guidelines for handling BMW generated from the patients of COVID19. Copies are enclosed as **Annexure-7**.
16. Jingles/ video clippings have been broadcasted bearing the message regarding COVID-19 for generating awareness among the all sections of people. Copies are enclosed as **Annexure-8**.
17. The TSPCB is regularly monitoring the status of implementation of the Bio Medical Waste Management Rules, 2016. Moreover, the treated waste water generated from the Health Care Facilities is being analysed by the TSPCB on monthly basis. Based on the analysis report, the defaulting units are issued further directions, as required.



लोक प्रशासन और ग्रामीण विकास राज्य संस्थान
(सिपार्ड)
पता : अरुन्धतिनगर, सर्वधर्म मिशन, केम्पेर बाजार, अगरतला, त्रिपुरा,
पिन : ७९९००३

STATE INSTITUTE OF PUBLIC ADMINISTRATION
AND RURAL DEVELOPMENT (SIPARD) 562
Address : Arudhatinagar, S. D. Mission,
Camper Bazar, Agartala, Tripura, Pin - 799003

File No. FSIPARD/Trg.Wing/5.3(20)/2023/1250-52

Date : 11.4.2023

To
The Director
Department of Science,
Technology & Environment
Vigyan, Prayukti O Parivesh Bhawan,
Gurkhabasti,
P.N Complex
Agartala.

ANNEXURE-1

Sub : Completion of Programme on 'District Environment Plan and its Implementation' on 11.4.2013. Reg.

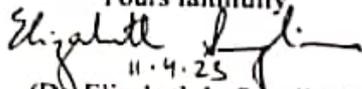
Sir,

In reference to your letter bearing No. F.8(39)OSTE/ENV/PI-II/L/1105-108 dated 15.08.2023 regarding training to District Magistrates on, 'District Environment Plan and its Implementation', I am directed to inform you that the State Institute of Public Administration and Rural Development (SIPARD) has conducted the programme on District Environment Plan and it's Implementation attended by the eight Districts on 11th April 2023 with the support of the Tripura State Pollution Control Board.

The sessions covered and the speakers are given below :

Sl. No.	Topic	Resource Person
1	Need for District Environment and it's Implementation	Dr Bishu Karmakar Member Secretary, Tripura State Pollution Control Board
2	Environmental Issues in Tripura	Dr Balkrishna Choudhary Assistant Professor and Head, Environmental Science Department, Ram Thakur College
3	Preparation of District Environmental Plan	Shri Dipak Rudra Paul, Junior Scientist, Tripura State Pollution Control Board

Presentations of the speakers is attached in CD for doing the needful.

Yours faithfully,

11.4.23
(Dr Elizabeth L. Sangliana)
Asst. Professor & Course Director, SIPARD

Copy to :

1. PS to Chief Secretary, Tripura for kind information of the Chief Secretary
2. PPS to the Principal Secretary, ST&E, Government of Tripura for kind information of the Principal Secretary



लोक प्रशासन और ग्रामीण विकास राज्य संस्थान
(सिपाई)
पता : अरुन्धतिनगर, सर्वधर्म मिशन, केम्पेर बाजार, आगरतला, त्रिपुरा,
पिन : ७९९००३

563
STATE INSTITUTE OF PUBLIC ADMINISTRATION
AND RURAL DEVELOPMENT (SIPARD)
Address : Arudhatinagar, S. D. Mission,
Camper Bazar, Agartala, Tripura, Pin - 799003

File No. FSIPARD/Trg.Wing/5.3(20)/2023/1226-37

Date : 10.4.2023

To,
The District Magistrate & Collector,
North/Unakoti/Dhalai/Khowai/
West/Sepahijala/Gomati/South District,
Government of Tripura,
Kailashahar/Dharmanagar/Ambassa/Khowai/
Agartala/Bishramgunj/Udaipur/Belonia.

Sub : Online session on 'District Environment Plan and its Implementation' on
11.4.2023 from 16:00 - 17:00 hrs.

Sir,

I am directed to inform you that as per the National Green Tribunal (NGT)'s order vide MA No. 98/2022 in OA.No.180/2021 dated 23.01.2023, the State Institute of Public Administration and Rural Development (SIPARD) along with technical support of Tripura State Pollution Control Board will conduct an hours' programme online on the topic, 'Preparation of Environment Management Plan' by Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board.

The online platform for the programme will be Cisco WebEx and the link is <https://sipardtri.webex.com/meet/coursedirectorsd>. The Cisco WebEx application may be downloaded.

Yours faithfully,

(Dr. Elizabeth L. Sangliana)

Asst. Professor & Course Director, SIPARD

Copy to :

1. PS to Chief Secretary, Tripura for kind information of the Chief Secretary
2. PPS to the Principal Secretary, ST&E, Government of Tripura for kind information of the Principal Secretary
3. PS to Director, SIPARD for kind information of Director, SIPARD
4. The Member Secretary, TSPCB for kind information

NOTIFICATION

In pursuance of the Order passed by the Hon'ble National Green Tribunal dated 27-07-2021 in Original Application No.180/2021 it has been decided for re-constitution of the Committees at the State and District levels for proper monitoring and compliance of Bio-Medical Waste (BMW), Rules, 2016 and the Guidelines for handling, treatment and disposal of waste generated during treatment/ diagnosis/ quarantine of Covid-19 patients, issued by the Central Pollution Control Board (CPCB) for compliance of the directions of the Hon'ble National Green Tribunal as mentioned hereunder:-

(A) State Level:

- | | |
|---|------------|
| i) The Principal Secretary, H&FW Department | - Chairman |
| ii) The Mission Director, NHM, Tripura | - Member |
| iii) Nominee of Principal Secretary, Urban Development Deptt. | - Member |
| iv) Nominee of Commissioner, Agartala Municipal Corporation | - Member |
| v) Nominee of Tripura Disaster Management Authority | - Member |
| vi) The Member Secretary, Tripura State Pollution Control Board | - Member |
| vii) The Director, Deptt. of Science Technology & Environment | - Member |
| viii) The Medical Superintendent, IGM Hospital | - Member |
| ix) The Medical Superintendent, ABV-Regional Cancer Centre, Agartala | - Member |
| x) The Deputy Medical Superintendent cum Nodal Officer, BMW, AGMC & GBP Hospital | - Member |
| xi) Designated Nodal Officer, BMW, Directorate of Health Services | - Member |
| xii) Designated Nodal Officer, BMW, Directorate of Family Welfare & P.M. | - Member |
| xiii) State Nodal Officer, Quality Assurance, O/o the Mission Director, NHM | - Member |
| xiv) Nodal Officer, BMW, O/o the Mission Director, NHM | - Member |
| xv) NGO Advisor, O/o the Mission Director, NHM | - Member |
| xvi) Representative(s) from Common Bio-Medical Waste Treatment Facility Operator in Tripura | - Member |

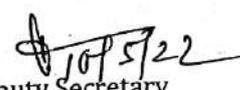
(B) District Level:

- | | |
|--|------------|
| i) The District Magistrate & Collector | - Chairman |
| ii) The Chief Medical Officer | - Member |
| iii) Nominee of Zonal Officer, Tripura State Pollution Control Board | - Member |
| iv) Nominee of Superintendent of Police | - Member |
| v) District Nodal Officer, Quality Assurance | - Member |

2. The first meeting of the aforesaid Committees shall be held within two weeks in the first instance and thereafter the State Committee may meet once in a month and the District Committee once in a fortnight initially till situation improves.

3. The aforesaid Committees may ensure remedial and coercive measures if there are violations. The Committee may place their respective proceedings on their respective websites.

4. This supersedes the earlier Notification of H&FW Department vide No.F.3 (5-2929)-FWPM/SHFWS/NQAS/14-15(Vol-III) (Sub-I) dated 18th February 2019.


Deputy Secretary
Govt. of Tripura

NO (Legal)


13.5.2022

Continued...

No.F.3 (5-4141)-FWPM/SHFWS/NGT/2022

Dated 10th May 2022Copy to:-

1. PS to the Principal Secretary, H&FW Department, Govt. of Tripura, Agartala for kind information of the Principal Secretary.
2. PS to the Principal Secretary, Urban Development Department, Govt. of Tripura, Agartala for kind information of the Principal Secretary.
3. PS to the Principal Secretary, Revenue Department, Govt. of Tripura, Agartala for kind information of the Principal Secretary.
4. PS to the Commissioner, Agartala Municipal Corporation for kind information of the Commissioner.
5. The Director of Health Services, Govt. of Tripura, Agartala for kind information.
6. The Director of Family Welfare & P.M., Govt. of Tripura, Agartala for kind information.
7. The Mission Director, NHM, Govt. of Tripura, Agartala for kind information.
8. The Director, Deptt. of Science Technology & Environment, Govt. of Tripura, Agartala for kind information.
9. The Member Secretary, Tripura State Pollution Control Board for kind information.
10. The Medical Superintendent, IGM Hospital, Agartala.
11. The Medical Superintendent, ABV-Regional Cancer Centre, Agartala
12. The Deputy Medical Superintendent cum Nodal Officer, BMW, AGMC & GBP Hospital
13. The District Magistrate & Collectors, West Tripura/ Khowai/ Sepahijala/ Gomati/South Tripura/ North Tripura/Unakoti/Dhalai for kind information.
14. The Chief Medical Officers, West Tripura/ Khowai/ Sepahijala/ Gomati/South Tripura/ North Tripura/Unakoti/Dhalai for kind information.
15. The Superintendent of Police, West Tripura/ Khowai/ Sepahijala/ Gomati/South Tripura/North Tripura/Unakoti/Dhalai for kind information.
16. The Zonal Officer, Tripura State Pollution Control Board, North Tripura/ Gomati for information.
17. Medicare Environmental Management Pvt Ltd, Ramky Grandiose, 13th Floor, Ramky Towers Complex, Gachibowli, Hyderabad, 500032.

Copy also to:-

1. Shri V.P. Yadav, Director & Head, Waste Management-I Division, Central Pollution Control Board, Ministry of Environment, Forest & Climate Change, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. The Regional Director, Central Pollution Control Board, Ministry of Environment, Forest & Climate Change, "TUM-SIR", Lower Motinagar, Near Fire Brigade H.Q., Shillong 793014.

Copy forwarded to:-

1. The Website Section, O/o the MD, NHM, Tripura for uploading the Notification in NHM, Tripura Web portal.



[Signature]
Deputy Secretary
Govt. of Tripura



TRIPURA STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, Pandit Nehru Complex, Gorkhabasti,
Kunjaban, Agartala - 799 006, West Tripura.

No.F.17(10)/TSPCB/W/ Biomedical Waste/(M- Red)/ 5449/2071- Date : 04/08/2022

CERTIFICATE FOR CONSENT TO OPERATE

Under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974
and Under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Reference : i) Your Application No.168774 Dated : 21-07-2022
ii) Our NOC Register Sl. No.13052 For : Extension of validity

Capital Investment : Rs. 475.00 Lakhs Production Capacity : 5000 Kg/Day
Type : Common Bio-Medical Waste treatment Facilities Category : Red

With reference to the above Application, a provisional Consent to Operate Certificate (Extension of validity) is hereby issued in favour of **M/s. Medicare Environmental Management Pvt. Ltd. (Common Bio- Medical Waste Treatment Facility Centre), Sri. Sujoy Kar (Head Operations), Debendra Chandra nagar, Mohanpur, Revenue Circle, Tripura (W)** to discharge its industrial and other effluents arising out of their premises into a stream/ well/ land as per section 25/26 of Water (Prevention and Control of Pollution) Act,1974 and to make emission from the plant /unit as per Section 21 of the Air (Prevention and Control of Pollution) Act,1981 situated at **Debendra Chandra nagar, Mohanpur, Revenue Circle, Tripura (W)** to subject to observance of other codal formalities of the Govt. of India/Govt. of Tripura/District Administration/ Agartala Municipal Corporation or concerned Municipal Council or concerned Nagar Panchayat (whichever is applicable)/ Health Department/Industries & Commerce Department and subject to observance of the following terms & conditions stated at **Annexure – I**.

The Tripura State Pollution Control Board may, at any time, add or revoke any of the conditions applicable under the Consent to Establish Certificate and shall communicate the same in writing.

This Certificate is valid upto 03.08.2027. Application for extension of validity of Consent Certificate shall have to be made one month before the date of expiry of validity of this Certificate.

W 04/08/2022
(Sushanta Das)

Head of C.M. Division
Tripura State Pollution Control Board

To
M/s. Medicare Environmental Management Pvt. Ltd.
(Common Bio- Medical Waste Treatment Facility Centre)
Sri. Sujoy Kar (Head Operation)
Debendra Chandra Nagar, Mohanpur
Revenue Circle, Tripura (W)

Copy to :

- 1) District Magistrate, Tripura (W)
- 2) Director, Industries & Commerce, Tripura.
- 3) SDM, Mohanpur, Tripura (W).
- 4) CEO, Mohanpur Municipal Council, Tripura (W).
- 5) District Scientific Officer, DST&E, Tripura (W).

W 04/08/2022
Head of C.M. Division
Tripura State Pollution Control Board

Annexure - I

1. Bio Medical Wastes including segregation, packing, transportation, storage, treatment and disposal shall be handled in accordance with the Bio Medical Wastes Management Rules 2016.
2. All necessary steps shall have to be taken to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;
3. Timely collection of bio-medical waste from the occupier as prescribed under these rules shall have to be ensured;
4. Bar coding and global positioning system for handling of bio- medical waste within one year shall have to be established;
5. It should be informed to the Board immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
6. Training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter shall have to be provided;
7. Appropriate medical examination shall have to be undertaken at the time of induction and at least once in a year and immunizing all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
8. Occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment shall have to be ensured;
9. Major accidents including accidents caused by fire hazards, blasts during handling of bio-medical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report shall have to be reported;
10. A log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation shall have to be maintained;
11. Details of authorization, treatment, annual report etc should be displayed on its web-site;
12. After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables materials from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorization or registration from the respective State Pollution Control Board or Pollution Control Committee;
13. Plastic coloured bags shall have to be supplied to the occupier on chargeable basis, if required; All Plastic containers for incinerable BMWWS should be non chlorinated.
14. Common bio-medical waste treatment facility shall have to ensure collection of biomedical waste on holidays also;
15. Bio-medical waste shall be treated and disposed of in accordance with Schedule I of Bio Medical Waste Management Rules, 2016 and in compliance with the standards provided in Schedule-II of Bio Medical Waste Management Rules,2016 by the common bio-medical waste treatment facility.
16. Any person including an occupier or operator of a common bio medical waste treatment facility, intending to use new technologies for treatment of bio medical waste other than those listed in Schedule I of Bio Medical Waste Management Rules,2016 shall request the Central Government for laying down the standards or operating parameters.
17. Common bio-medical waste treatment facility shall have to set up and make functional requisite biomedical waste treatment equipments like incinerator, autoclave or microwave, shredder and effluent treatment plant as a part of treatment, prior to commencement of its operation.
18. The Occupier or Operator of a common bio-medical waste treatment facility shall maintain a record of recyclable wastes referred to in sub-rule (9) which are auctioned or sold and the same shall be submitted to the prescribed authority as part of its annual report. The record shall be open for inspection by the prescribed authorities.
19. The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations.
20. No untreated bio-medical waste shall be mixed with other wastes.
21. The bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal.
22. The containers or bags referred to in sub-rule (2) shall be labeled as specified in Schedule IV of Bio Medical Waste Management Rules,2016.

[2]

23. The operator of common bio-medical waste treatment facility shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' of the Schedule IV along with necessary information as specified in part 'B' of the Schedule IV.
24. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste.
25. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty-eight hours: Provided that in case for any reason it becomes necessary to store such waste beyond such a period, the occupier shall take appropriate measures to ensure that the waste does not adversely affect human health and the environment and inform the prescribed authority along with the reasons for doing so.
26. Every occupier or operator of common bio-medical waste treatment facility shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year.
27. Every authorized person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal or any other form of handling of bio-medical waste, for a period of five years, in accordance with these rules and guidelines issued by the Central Government or the Central Pollution Control Board or the prescribed authority as the case may be.
28. All records shall be subject to inspection and verification by the prescribed authority or the Ministry of Environment, Forest and Climate Change at any time.
29. The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
30. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation.
31. Minimum stack height of the incinerator shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.
32. The emission standard of the incinerator should not exceed the prescribed standard as mentioned below:

Sl. No.	Parameter	Standards	
		(3)	(4)
(1)	(2)	Limiting Concentration in mg Nm ³ unless stated	Sampling Duration in minutes, unless stated
1	Particulate matter	50	30 or 1Nm ³ of sample volume, whichever is more
2	Nitrogen Oxides NO and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3	HCl	50	30 or 1Nm ³ of sample volume, whichever is more
4	Total Dioxins and Furans	0.1ngTEQ/Nm ³ (at 11% O ₂)	8 hours or 5Nm ³ of sample volume, whichever is more
5	Hg and its compounds	0.05	2 hours or 1Nm ³ of sample volume, whichever is more

Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

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33. The occupier or operator of the common bio-medical waste treatment facility shall install continuous emission monitoring system for the parameters as stipulated by State Pollution Control Board in authorization and transmit the data real time to the servers at State Pollution Control Board and Central Pollution Control Board.
34. The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.
35. A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m .
36. Deep burial of bio-medical waste is strictly prohibited as a part of CBWTF.
37. Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
38. A suitable Effluent Treatment Plant (ETP) should be functional to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016. The effluent generated from the premises of operator of a common bio medical waste

treatment and disposal facility, before discharge into the sewer should conform to the following limits-

PARAMETERS	PERMISSIBLE LIMITS
pH	6.5-9.0
Suspended solids	100 mg/l
Oil and grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l

Bio-assay test 90% survival of fish after 96 hours in 100% effluent.

39. The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc.
40. Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous waste treatment, storage and disposal facility for disposal.
41. The following criteria shall have to be maintained for the DG set:
- I. The DG set should be provided with integral acoustic enclosure at the manufacturing stage itself.
 - II. The user shall make efforts to bring down the noise level due to the DG Set, outside the premises within the ambient noise requirements by proper siting & control measures.
 - III. Installation of DG Set must be strictly in compliance with the recommendations of the DG Set manufacturer.
 - IV. A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG set manufacturer which would help to prevent noise levels of the DG set from deteriorating with use.
 - V. The emission standard of the DG set should be maintained as under

Parameter	Emission Limits (g/kw-hr)
NO _x	9.2
HC	1.3
CO	3.5
PM	0.3

[4]

- VI. Due care and maintenance of the DG sets should be taken in the following manner so that Pollution level can be minimized:
- (i) The pre cleaner should be inspected for dirt/dust accumulation and it should be cleaned once in a week.
 - (ii) The vacuum indicator should be checked for red band and the outer element should be cleaned only by compressed air, with pressure not more than 60 psi, if required.
 - (iii) The water and sediment from water separator and fuel tank should be drained before starting.
 - (iv) Coolant condition should be maintained as per specifications.
 - (v) Lube oil pressure should be checked every morning before starting.
 - (vi) Engine log book of previous shift should be checked and then reset, if required.
 - (vii) The engine should be cleaned externally every day.
 - (viii) Leakage of engine oil, coolant and fuel should be checked before start up and engine oil should be topped, if required.
 - (ix) The engine should be primed before starting.
 - (x) The battery condition and electrical connection should be checked before starting as per O & M Manual.
 - (xi) The engine should be started and operated without load/idle for 2-3 minutes for any leakage or abnormal sound. Corrections should be made if necessary.
 - (xii) The engine should be started on electrical mode and proper functioning of safety control should be checked.
 - (xiii) The engine should be idled for three minutes before shut off.
 - (xiv) Recommended schedule maintenance checks should be carried out.
 - (xv) Only genuine parts should be used while replacing them during break down or preventive maintenance.
 - (xvi) The Noise Level of the DG set should conform to the specified standard maintained as under :

<u>Noise level not to exceed</u>	
Day Time	Night Time
(6.00am to 10.00 pm)	(10.00pm to 6.00 am)
55dB	45dB

Under any circumstances the noise level should not exceed the standard.

- 42. Required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.. In case of a CBWTF with space constraints, multy-storey parking or a separate provision may be allowed only for parking of vehicles.
- 43. A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.
- 44. The open area available within the CBWTF shall be developed into green belt.
- 45. CBWTF shall develop the website prior to the commencement of the facility. The website should be updated with relevant information periodically
- 46. Proper lighting shall be provided at the facility.
- 47. Proper care shall be taken to keep the facility and surroundings free from odors. Measures shall be implemented to control pests and insects at the site.
- 48. Measures shall be implemented to control the escape of litter from the site.
- 49. Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- 50. Necessary protective gear for the waste handlers shall be provided.
- 51. Workers should have provisions such as washing, toilet, and suitable place for eating.

M

[5]

52. Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc.
53. OCEMMS shall have to be installed & made operational all the time. It should be connected with CPCB as well as TSPCB servers.
54. Banning order regarding Plastic Carry Bags issued vide Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 & No.F.8(30)/DSTE/ENV/Pt-II/1984-2003 dated 19.03.2015 should be strictly adhered to.
55. Public liability insurance coverage shall have to be provided to the workers of the unit.
56. The unit will have to follow other norms & standards issued by TSPCB from time to time.
57. Compliance report may be submitted to the TSPCB once in a year.
58. A copy of the Consent Certificate should be displayed in the office of the unit.
59. Violation of any of the above conditions could lead to withdrawal of the certificate and/or levying of Environmental Compensation as per the Rules.

Sushanta Das
(Sushanta Das)

Head of C.M. Division
Tripura State Pollution Control Board



TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

572

FORM -III
(See rule 10)
AUTHORISATION

(Authorisation for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical waste)

No.F.17(10)/TSPCB/W/Biomedical Waste/(M-Red)/5449/2593-Date: 14 / 09 / 2022
99

Sri. Sujoy Kar, (Head Operations), of Medicare Environmental Management Pvt. Ltd. (Common Bio-medical waste Treatment Facility Centre), Debendra Chandra Nagar, Mohanpur, Tripura (W) is hereby granted an authorisation for Generation/ Collection/ Storage/ Packaging/ Reception/ Transportation/ Treatment or processing or conversion/ Recycling/ Disposal or destruction/ Use/ Offering for sale, transfer/ Any other form of handling.

2. Medicare Environmental Management Pvt. Ltd. (Common Bio-medical waste Treatment Facility Centre) is hereby authorized for handling of biomedical waste as per the capacity given below:

(i) Number of beds of HCF	: N/A
(ii) Number health facilities covered by CBMWTF	: 123 nos. [5000 beds (Approx)]
(iii) Installed treatment and disposal capacity	: 5000 Kg/Day
(iv) Area or distance covered by CBMWTF	: All districts of Tripura
(v) Quantity of biomedical waste handled, treated or disposed	: 2500 kg/ Day
Types of category	Quantity permitted for Handling (Kg/Day)
Yellow	1500 kg/ Day
Red	500 kg/ Day
White (translucent)	125 kg/ Day
Blue	375 Kg/ Day

3. This authorisation is valid upto **03.08.2027**.

4. This authorisation is subject to the conditions as enclosed and to such other condition as may be specified in the rules for the time being in force under the Environment (Protection) Act.1986.

WS 14/09/2022
(Sushanta Das)

Head of C.M Division
Tripura State Pollution Control Board

To
Sri. Sujoy Kar, (Head Operations)
Medicare Environmental Management Pvt. Ltd.
(Common Bio-medical waste Treatment Facility Centre)
Debendra Chandra Nagar, Mohanpur, Tripura (W)
Copy to :

- 1) District Magistrate, Tripura (W).
- 2) Director, Health & Family Welfare Department, Tripura
- 3) The Chief Medical Officer, West, Tripura
- 4) SDM, Mohanpur, Tripura (W)
- 5) CEO, Mohanpur Municipal Council, Tripura (W)
- 6) District Scientific Officer, DST& E, Tripura (W)

WS 14/09/2022
Head of C.M Division

Tripura State Pollution Control Board

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala, West Tripura - 799 006

website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman : 0381 - 2322462
Member Secretary : 0381 - 2325421
Head of Office : 0381 - 2322455
OCMS Help Desk : 0381 - 2328792

Annexure - I

1. Bio Medical Wastes including segregation, packing, transportation, storage, treatment and disposal shall be handled in accordance with the Bio Medical Wastes Management Rules 2016.
2. All necessary steps shall have to be taken to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;
3. Timely collection of bio-medical waste from the occupier as prescribed under these rules shall have to be ensured;
4. Bar coding and global positioning system for handling of bio- medical waste within one year shall have to be established;
5. It should be informed to the Board immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
6. Training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter shall have to be provided;
7. Appropriate medical examination shall have to be undertaken at the time of induction and at least once in a year and immunizing all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
8. Occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment shall have to be ensured;
9. Major accidents including accidents caused by fire hazards, blasts during handling of bio-medical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report shall have to be reported;
10. A log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation shall have to be maintained;
11. Details of authorization, treatment, annual report etc should be displayed on its web-site;
12. After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables materials from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorization or registration from the respective State Pollution Control Board or Pollution Control Committee;
13. Plastic coloured bags shall have to be supplied to the occupier on chargeable basis, if required; All Plastic containers for incinerable BMWS should be non chlorinated.
14. Common bio-medical waste treatment facility shall have to ensure collection of biomedical waste on holidays also;
15. Bio-medical waste shall be treated and disposed of in accordance with Schedule I of Bio Medical Waste Management Rules, 2016 and in compliance with the standards provided in Schedule-II of Bio Medical Waste Management Rules,2016 by the common bio-medical waste treatment facility.
16. Any person including an occupier or operator of a common bio medical waste treatment facility, intending to use new technologies for treatment of bio medical waste other than those listed in Schedule I of Bio Medical Waste Management Rules,2016 shall request the Central Government for laying down the standards or operating parameters.
17. Common bio-medical waste treatment facility shall have to set up and make functional requisite biomedical waste treatment equipments like incinerator, autoclave or microwave, shredder and effluent treatment plant as a part of treatment, prior to commencement of its operation.
18. The Occupier or Operator of a common bio-medical waste treatment facility shall maintain a record of recyclable wastes referred to in sub-rule (9) which are auctioned or sold and the same shall be submitted to the prescribed authority as part of its annual report. The record shall be open for inspection by the prescribed authorities.
19. The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations.
20. No untreated bio-medical waste shall be mixed with other wastes.
21. The bio-medical waste shall be segregated into containers or bags at the point of generation in accordance with Schedule I prior to its storage, transportation, treatment and disposal.
22. The containers or bags referred to in sub-rule (2) shall be labeled as specified in Schedule IV of Bio Medical Waste Management Rules,2016.

[2]

23. The operator of common bio-medical waste treatment facility shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' of the Schedule IV along with necessary information as specified in part 'B' of the Schedule IV.
24. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste.
25. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty-eight hours: Provided that in case for any reason it becomes necessary to store such waste beyond such a period, the occupier shall take appropriate measures to ensure that the waste does not adversely affect human health and the environment and inform the prescribed authority along with the reasons for doing so.
26. Every occupier or operator of common bio-medical waste treatment facility shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year.
27. Every authorized person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal or any other form of handling of bio-medical waste, for a period of five years, in accordance with these rules and guidelines issued by the Central Government or the Central Pollution Control Board or the prescribed authority as the case may be.
28. All records shall be subject to inspection and verification by the prescribed authority or the Ministry of Environment, Forest and Climate Change at any time.
29. The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
30. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation.
31. Minimum stack height of the incinerator shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.
32. The emission standard of the incinerator should not exceed the prescribed standard as mentioned below:

Sl. No.	Parameter	Standards	
		(3)	(4)
(1)	(2)	(3)	(4)
		Limiting Concentration in mg Nm ³ unless stated	Sampling Duration in minutes, unless stated
1	Particulate matter	50	30 or 1NM3 of sample volume, whichever is more
2	Nitrogen Oxides NO and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3	HCl	50	30 or 1NM3 of sample volume, whichever is more
4	Total Dioxins and Furans	0.1ngTEQ/Nm ³ (at 11% O ₂)	8 hours or 5NM3 of sample volume, whichever is more
5	Hg and its compounds	0.05	2 hours or 1NM3 of sample volume, whichever is more

Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

[3]

- 33. The occupier or operator of the common bio-medical waste treatment facility shall install continuous emission monitoring system for the parameters as stipulated by State Pollution Control Board in authorization and transmit the data real time to the servers at State Pollution Control Board and Central Pollution Control Board.
- 34. The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.
- 35. A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m .
- 36. Deep burial of bio-medical waste is strictly prohibited as a part of CBWTF.
- 37. Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- 38. A suitable Effluent Treatment Plant (ETP) should be functional to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016. The effluent generated from the premises of operator of a common bio medical waste

treatment and disposal facility, before discharge into the sewer should conform to the following limits-

PARAMETERS	PERMISSIBLE LIMITS
pH	6.5-9.0
Suspended solids	100 mg/l
Oil and grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l

Bio-assay test 90% survival of fish after 96 hours in 100% effluent.

- 39. The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc.
- 40. Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous waste treatment, storage and disposal facility for disposal.
- 41. The following criteria shall have to be maintained for the DG set:
 - I. The DG set should be provided with integral acoustic enclosure at the manufacturing stage itself.
 - II. The user shall make efforts to bring down the noise level due to the DG Set, outside the premises within the ambient noise requirements by proper siting & control measures.
 - III. Installation of DG Set must be strictly in compliance with the recommendations of the DG Set manufacturer.
 - IV. A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG set manufacturer which would help to prevent noise levels of the DG set from deteriorating with use.
 - V. The emission standard of the DG set should be maintained as under

Parameter	Emission Limits (g/kw-hr)
NO _x	9.2
HC	1.3
CO	3.5
PM	0.3

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[4]

- VI. Due care and maintenance of the DG sets should be taken in the following manner so that Pollution level can be minimized:
- (i) The pre cleaner should be inspected for dirt/dust accumulation and it should be cleaned once in a week.
 - (ii) The vacuum indicator should be checked for red band and the outer element should be cleaned only by compressed air, with pressure not more than 60 psi, if required.
 - (iii) The water and sediment from water separator and fuel tank should be drained before starting.
 - (iv) Coolant condition should be maintained as per specifications.
 - (v) Lube oil pressure should be checked every morning before starting.
 - (vi) Engine log book of previous shift should be checked and then reset , if required.
 - (vii) The engine should be cleaned externally every day.
 - (viii) Leakage of engine oil, coolant and fuel should be checked before start up and engine oil should be topped, if required.
 - (ix) The engine should be primed before starting.
 - (x) The battery condition and electrical connection should be checked before starting as per O & M Manual.
 - (xi) The engine should be started and operated without load/idle for 2-3 minutes for any leakage or abnormal sound. Corrections should be made if necessary.
 - (xii) The engine should be started on electrical mode and proper functioning of safety control should be checked.
 - (xiii) The engine should be idled for three minutes before shut off.
 - (xiv) Recommended schedule maintenance checks should be carried out.
 - (xv) Only genuine parts should be used while replacing them during break down or preventive maintenance.
 - (xvi) The Noise Level of the DG set should conform to the specified standard maintained as under :

<u>Noise level not to exceed</u>	
Day Time	Night Time
(6.00am to 10.00 pm)	(10.00pm to 6.00 am)
55dB	45dB

Under any circumstances the noise level should not exceed the standard.

- 42. Required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.. In case of a CBWTF with space constraints, multy-storey parking or a separate provision may be allowed only for parking of vehicles.
- 43. A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.
- 44. The open area available within the CBWTF shall be developed into green belt.
- 45. CBWTF shall develop the website prior to the commencement of the facility. The website should be updated with relevant information periodically
- 46. Proper lighting shall be provided at the facility.
- 47. Proper care shall be taken to keep the facility and surroundings free from odors. Measures shall be implemented to control pests and insects at the site.
- 48. Measures shall be implemented to control the escape of litter from the site.
- 49. Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- 50. Necessary protective gear for the waste handlers shall be provided.
- 51. Workers should have provisions such as washing, toilet, and suitable place for eating.



[5]

52. Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc.
53. OCEMMS shall have to be installed & made operational all the time. It should be connected with CPCB as well as TSPCB servers.
54. Banning order regarding Plastic Carry Bags issued vide Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 & No.F.8(30)/DSTE/ENV/Pt-II/1984-2003 dated 19.03.2015 should be strictly adhered to.
55. Public liability insurance coverage shall have to be provided to the workers of the unit.
56. The unit will have to follow other norms & standards issued by TSPCB from time to time.
57. Compliance report may be submitted to the TSPCB once in a year.
58. A copy of the Consent Certificate should be displayed in the office of the unit.
59. Violation of any of the above conditions could lead to withdrawal of the certificate and/or levying of Environmental Compensation as per the Rules.

WS 14/09/2022
(Sushanta Das)

Head of C.M. Division
Tripura State Pollution Control Board



TRIPURA STATE POLLUTION CONTROL BOARD 578

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

September 3, 2022

No.F.13(12)/TSPCB/2021-22/7272-73

To
Member Secretary
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar, Delhi-110032

ANNEXURE-4

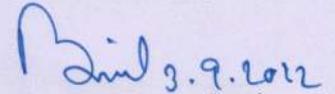
Sub: Submission of Annual Report on Bio-Medical Waste Management for the calendar year 2021 in accordance with the Bio-Medical Waste Management Rules-2016

Sir,

Kindly find enclosed Annual Report for the Year 2021 (1st January 2021 to 31st December 2021) in the prescribed format on implementation of the Bio Medical Waste Management Rules, 2016 for onward transmission to the Ministry of Environment Forest and Climate Change.

Encl: As Stated.

Yours Sincerely,


(Dr. Bishu Karmakar)
Member Secretary

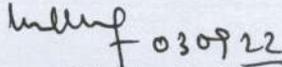
Copy to:

Regional Director, Central Pollution Control Board, Regional Directorate, North East, TUMSIR, Lower Motinagar, Shillong-793014.

Submission of the Annual Report Information on Bio-Medical Waste Management by the Tripura State Pollution Control Board for the Period January, 2021 to December, 2021

1	Name of the Organization	:	Tripura State Pollution Control Board
2	Name of the Nodal Officer with contact telephone no. & e-mail	:	Sri Manas Mukherjee Executive Engineer & Divisional I/C Waste Management Division Mobile No.: 9774513767
3	Total no. of Health Care Facilities/Occupiers	:	1910
(i)	Bedded	:	141
(ii)	Non-bedded	:	1191
(iii)	Others	:	578
4	Total no. of beds	:	4711
5	Status of authorization	:	
(i)	Total numbers of Occupiers applied for authorization in the Period January, 2021 to December, 2021	:	142
(ii)	Total numbers of Occupiers granted authorization in the Period January, 2021 to December, 2021	:	142
(iii)	Total numbers of application under consideration	:	Nil
(iv)	Total numbers of application rejected	:	Nil
(v)	Total numbers of Occupiers in operation without applying for authorization	:	Nil
6	Quantity of Bio-medical Waste Generation (in kg/day) [please enclose details as per Part-2]	:	
(i)	Bio-medical Waste Generation by bedded hospitals (in kg/day)	:	1057.684 kg/day
(ii)	Bio-medical Waste Generation by non-bedded hospitals (in kg/day)	:	576.01 kg/day
(iii)	Any other	:	306.57 kg/day
	Total	:	1940.264 kg/day
7	Bio-medical waste treatment & disposal	:	
(a)	Captive bio-medical waste treatment & disposal by Health Care Facilities [please enclose details as per Part-3]	:	Enclosed as Part-3
(i)	Number of Health Care Facilities having captive treatment & disposal facilities	:	158
(ii)	Total bio-medical waste treated and disposed by captive treatment facilities	:	1822.125 kg/day
(b)	Bio-medical waste treatment & disposal by CBWTFs [please enclose details as per Part-4]	:	Enclosed as Part-4
(i)	Number of Common Bio-Medical Waste Treatment Facilities in operation	:	Nil
(ii)	Number of Common Bio-Medical Waste Treatment Facilities under construction	:	1(One) Construction of CBWTF is almost completed at Debendra chandra Nagar and it will be commission soon.

(iii)	Total bio-medical waste treated in Kg/Day	:	N.A
(iv)	Total treated bio-medical waste disposed through authorized recycler (in Kg/Day)	:	Nil
8	Total no. of violation by:	:	
(i)	Health Care Facilities (bedded and non bedded)	:	Nil
(ii)	Common Bio-Medical Waste Treatment Facilities	:	Nil
(iii)	others (pl. specify)	:	Nil
9	Show cause notices/directions issued to defaulters:	:	
(i)	Health Care Facilities (bedded and non bedded)	:	Nil
(ii)	Common Bio-Medical Waste Treatment Facilities	:	Nil
(iii)	others (pl. specify)	:	Nil
10	Any other relevant information:	:	-
(i)	No. of workshops/ trainings conducted during the year	:	Health Department has organized 8 Nos. of workshops on effective management of BMW
(ii)	No. of Occupiers installed liquid waste treatment facility	:	Nil
(iii)	No. of captive incinerators complying to the norms	:	3 Nos.
(iv)	No. of Occupiers organized trainings	:	8 Nos.
(v)	No. of Occupiers constituted Bio-medical Waste Management Committees	:	3 Nos.
(vi)	No. of Occupiers submitted Annual Report	:	375
(vii)	No. of Occupiers practicing pre-treatment of lab microbiology & Bio-technology waste	:	Almost in all the HCFs of the State.
(viii)	No. of Common Bio-Medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring System.	:	Nil


 (Manas Mukherjee)
 Executive Engineer &
 Divisional I/C Waste Management Division

Information on Quantity of Bio- Medical Waste Generation in the Tripura State:

Name & address of the Health Care Facility	Quantity of Biomedical Waste Generation (in Kg/Day)				
	Yellow	Blue	White	Red	Total
A. Bedded Hospital					
(i) West Tripura District					
State Hospitals					
GB Hospital & AGMC	51	19	7	32	109
BRAM Hospital & TMC	28.1	15	9.4	12.5	65
Cancer Hospital, Agartala	15.6	7.5	8.6	14.5	46.2
IGM	47	16	11	28	102
CHC					
Mohanpur CHC	0.65	0.04	0.07	0.52	1.28
Jirania CHC	0.33	1.24	0.06	1.15	2.78
Kherangbar CHC	0.06	0.32	0.08	0.03	0.49
Primary Health centre					
Hezamara PHC	0.09	0.08	0.01	0.19	0.37
Mandai PHC	1.95	0.19	0.06	1.55	3.75
Narsingarh PHC	0.39	0.46	0.13	2.13	3.11
Bamutia PHC	0.5	0.2	0.16	0.5	1.36
Ranirbazar PHC	0.01	0.08	0.02	0.01	0.11
Borakha PHC	0.39	0.24	0.14	0.34	1.11
Chachubazar PHC	0.82	0.68	0.068	0.82	2.388
Anandanagar PHC	0.49	0.82	0.1	0.98	1.41
Kanchanmala PHC	0.04	0.01	0.01	0.02	0.08
Gandhigram PHC	0.49	0.47	0.2	0.43	1.59
Champaknagar PHC	0.3	0.28	0.08	0.29	0.95
BDM Lefunga PHC	0.69	0.49	0.01	0.73	1.92
Katlamara PHC	1.39	0.08	0.27	1.04	2.78
Ashrampara PHC	0.52	0.178	0.054	0.054	0.806
UPHC					
Ashrampara UPHC	0.52	0.17	0.05	0.05	0.79
Madhya Pratapgarh UPHC	0.63	0.13	0.07	0.41	1.24
Nandannagar UPHC	0.09	0.2	0.2	0.49	0.98
P.B.B UPHC	0.96	0.4	0.24	0.4	2
East Jogendra Nagar UPHC	0.24	0.22	0.32	0.21	0.99
AgartalaPuranigam UPHC	0.47	0.44	0.19	0.4	1.5
Private Hospitals					

I.S Hospital	13.6	2.65	5.23	4.25	11.5
BSF Composite Hospital	5.75	1.15	2.3	2.3	11.4
Army Hospital	6.75	1.15	2.3	4.2	2.55
SanjeevaniNurshing Home & Research Centre	1.27	0.25	0.51	0.52	3.52
The Care & Cure Polyclinic & Medical Reserch Centre	1.86	0.25	0.72	0.69	1.34
Bhaumik Polyclinic & Nursing Home	0.65	0.14	0.23	0.31	3.58
Life Line Nursing home & Research Centre	2.14	0.21	0.58	0.65	2.18
Sarkar Clinic & Nursing Home	1.12	0.35	0.36	0.35	5.55
Agartala Hospital & Research Centre Pvt. Ltd	2.45	0.84	1.05	1.21	3.62
Asha Child Care & Nursing Home and Research centre	2.01	0.24	0.68	0.69	1.15
Tropical Ortho Padices& Related Research Centre	0.39	0.16	0.25	0.35	6.19
VHAT Eye Hospital	3.25	0.59	1.12	1.23	5.23
Devlok	2.58	0.48	1.05	1.12	2.17
Ortho Care & Related Centre	1.12	0.25	0.41	0.39	
Total	198.66	73.628	55.382	118.004	445.674
(ii) Khowai District					
District Hospital					
Khowai District Hospital	17.04	2.98	1.95	2.46	24.43
CHC					
Kalyanpur CHC	0.3	0.5	0.4	0.83	2.03
Teliamura CHC	10.8	4.5	1.5	5.4	22.2
Ampura PHC	0.24	0.11	0.11	0.2	0.66
Primary Health centre					
Baijalbari PHC	4.2	3.6	3.2	5.8	16.8
Chebri PHC	0.6	1.21	0.02	0.93	2.76
Dasharat Deb Memorial (Ratanpur) PHC	0.68	0.68	0	0.82	2.18
HemantaDebbarmaSmriti (Behalabari) PHC	0.82	0.71	0	0.68	2.21
Mungiakami PHC	0.3	0.86	0.07	0.7	1.93
Tulashikar PHC	0.82	0.71		0.79	2.32
Champahour PHC	0.1	0.1	0	0.1	0.3
Durgapur PHC	0.13	0.1	0	0.13	0.36
Private Hospital					
Dr. B. Majumder Memorial Nursing Home	0.91	0.15	0.29	0.35	1.7
Total	36.94	16.21	7.54	19.19	79.88
(iii) Sepahijala District					
SDH					
Bishalgarh SDH	8.6	1.07	1.37	1.68	12.72
Melaghar SDH	7.2	0.79	1.01	1.24	10.24
CHC					

Takarjala CHC	2.19	0.21	0.27	0.33	
Boxanagar CHC	4.38	0.42	0.54	0.66	6
Kathalia CHC	4.6	0.5	0.65	0.79	6.54
Sonamura CHC	3.2	0.43	0.55	0.67	4.85
Primary Health centre					
Bishramganj PHC	1.4	0.13	0.17	0.21	1.91
Dayarampara PHC	0.88	0.08	0.11	0.13	1.2
Madhupur PHC	1.14	0.11	0.14	0.17	1.56
Thelakung PHC	0.99	0.1	0.12	0.15	1.36
Dhanpur PHC	1.15	0.11	0.14	0.17	1.57
Kamalnagar PHC	1.02	0.1	0.13	0.15	1.4
Matinagar PHC	1.1	0.11	0.14	0.17	1.52
Microsapara PHC	0.83	0.08	0.1	0.13	1.14
Nidaya PHC	0.84	0.08	0.1	0.13	1.15
Sukumar Barman Memorial(Jumerdhepa) PHC	0.82	0.08	0.1	0.12	1.12
Taibandal PHC	0.76	0.07	0.09	0.11	1.03
Taxapara PHC	1.22	0.12	0.15	0.18	1.67
Total	42.32	4.59	5.88	7.19	59.98
(iv) Gomati District					
District Hospital					
Gomati District Hospital	19.5	2.7	3.47	4.24	29.91
SDH					
Tripura Sundhari SDH	5.4	0.72	0.92	1.13	8.17
Amarpur SDH	5.8	0.69	0.89	1.08	8.46
CHC					
Ompi CHC	3.8	0.36	0.47	0.57	5.2
Karbook CHC	4.23	0.41	0.52	0.64	5.8
Natunbazar CHC	3.29	0.32	0.41	0.5	4.52
Primary Health centre					
Chellagang PHC	0.83	0.08	0.1	0.13	1.14
Silachari PHC	0.95	0.09	0.12	0.14	1.3
Tirthamukh PHC	0.8	0.08	0.1	0.12	1.1
Atharabhola PHC	0.88	0.08	0.11	0.13	1.2
Chandrapur PHC	0.84	0.08	0.1	0.13	1.15
Garjee PHC	0.88	0.08	0.11	0.13	1.2
Kakraban PHC	0.09	0.01	0.01	0.01	0.12
Killa PHC	0.08	0.01	0.01	0.01	0.11
Maharani PHC	0.08	0.01	0.01	0.01	0.11
Tulamura PHC	0.83	0.08	0.1	0.13	1.14
Total	48.28	5.8	7.45	9.1	70.63

(v) South Tripura					
District Hospital					
South Tripura District Hospital, Shantirbazar	12.4	1.77	2.28	2.79	19.24
SDH					
Belonia SDH	7.9	1.18	1.52	1.86	12.46
Sabroom SDH	7.5	1.07	1.38	1.69	11.64
CHC					
Hrishyamukh CHC	4.16	0.4	0.51	0.63	5.7
Manubazar CHC	3.87	0.37	0.48	0.58	5.3
Manubankul CHC	4.67	0.45	0.58	0.7	6.4
Jolaibari CHC	5.18	0.5	0.64	0.78	7.1
Primary Health centre					0
Baikhora PHC	0.82	0.08	0.1	0.12	1.12
Barpathari PHC	0.88	0.08	0.11	0.13	1.2
Chottakhola PHC	0.8	0.08	0.1	0.12	1.1
Kowaifung PHC	0.95	0.09	0.12	0.14	1.3
Maichara PHC	0.84	0.08	0.1	0.13	1.15
Matai PHC	0.83	0.08	0.1	0.13	1.14
Muhuripur PHC	0.82	0.08	0.1	0.12	1.12
Nalua PHC	0.88	0.08	0.11	0.13	1.2
Niharnagar PHC	0.95	0.09	0.12	0.14	1.3
Paikhola PHC	0.88	0.08	0.11	0.13	1.2
Rajnagar PHC	0.82	0.08	0.1	0.12	1.12
Ratanpur PHC	1.1	0.11	0.14	0.17	1.52
SahidBirchandra Manu Memorial PHC	0.95	0.09	0.12	0.14	1.3
Baishnabpur PHC	1.02	0.1	0.13	0.15	1.4
Kalachara PHC	0.88	0.08	0.11	0.13	1.2
Rupaichari PHC	0.88	0.08	0.11	0.13	1.2
Srinagar PHC	0.96	0.09	0.12	0.14	1.31
Total	60.94	7.19	9.29	11.3	88.72
(vi) Dhalai District					
District Hospital					
Dhalai District Hospital	14.5	2.17	2.79	3.41	22.87
SDH					
Gandacherra SDH	7.5	0.9	1.15	1.41	10.96
Longtorai Valley SDH	7.2	0.88	1.13	1.39	10.6
BSM Hospital Kamalpur	9.5	1.23	1.58	1.93	14.24
CHC					
Manughat CHC	4.53	0.43	0.56	0.68	6.2
Chawmanu CHC	3.8	0.36	0.47	0.57	5.2

Primary Health centre					
Ambasa PHC	0.95	0.09	0.12	0.14	1.3
Ganganagar PHC	0.38	0.04	0.05	0.06	0.53
Hatimatha(Dalapati) PHC	0.57	0.05	0.07	0.09	0.78
Jagabandhupara PHC	0.55	0.05	0.07	0.08	0.75
Raishyabari PHC	0.62	0.06	0.08	0.09	0.85
Jamthung PHC	0.39	0.04	0.05	0.06	0.54
Marachara PHC	0.57	0.05	0.07	0.09	0.78
Nakashipara PHC	0.08	0.01	0.01	0.01	0.11
Salema PHC	0.09	0.01	0.01	0.01	0.12
82 Mile PHC	0.8	0.08	0.1	0.12	1.1
Dhumachera PHC	0.45	0.04	0.06	0.07	0.62
Manikpur PHC	0.54	0.05	0.07	0.08	0.74
Nepaltila PHC	0.62	0.06	0.08	0.09	0.85
Purna Mohan Tripura Smriti PHC	0.75	0.07	0.09	0.11	1.02
Lalcherra PHC	0.63	0.06	0.08	0.09	0.86
Private Hospitals					0
Christian Leprosy & General Hospital	2.08	0.2	0.26	0.31	2.85
Total	57.1	6.93	8.95	10.89	83.87
(vii) Unokoti District					
District Hospital					
Unakoti District Hospital	2.37	0.23	0.29	0.36	3.24
CHC					
Kumarghat CHC	0.09	0.01	0.01	0.01	0.13
Kadamtala CHC	0.09	0.01	0.01	0.01	0.12
Anandabazar CHC	0.07	0.01	0.01	0.01	0.1
Panisagar CHC	0.11	0.01	0.01	0.02	0.15
Primary Health centre					
Fatikroy PHC	0.07	0.01	0.01	0.01	0.09
Irani PHC	0.04	0	0	0.01	0.05
Kanchanbari PHC	0.07	0.01	0.01	0.01	0.09
Kanika Memorial PHC	0.07	0.01	0.01	0.01	0.09
Machmara PHC	0.04	0	0	0.01	0.05
Muraibari PHC	0.03	0	0	0	0.04
N.N.M(Halaichera) PHC	0.04	0	0	0.01	0.05
Pecharthal PHC	0.04	0	0.01	0.01	0.06
Shamrurpar(Bhaterbazar) PHC	0.04	0	0	0.01	0.05
Total	3.17	0.3	0.37	0.49	4.31
(viii) North Tripura					

District Hospital					
North Tripura District Hospital, Dharmanagar	17	85	8	30	140
SDH					
Kanchanpur SDH	2.5	0.19	0.29	1.97	4.95
CHC					
Kadamtala CHC	0.95	0.95	0.68	0.54	3.12
Anandabazar CHC	1.36	0.98	0.54	0.95	3.83
Panisagar CHC	17.8	2.73	0.38	2.7	23.61
Primary Health centre					
Brajendranagar PHC	2.95	1.09	0.1	0.98	5.12
Bungnung PHC	0.54	0.54	0.24	0.21	1.53
Jalebasa PHC	0.54	0.54	0.13	0.27	1.48
Sanicherra PHC	0.82	0.82	0.27	0.54	2.45
Tilthai PHC	0.66	0.16	0.16	0.5	1.48
Uptakhali PHC	0.68	0.68	0.27	0.54	2.17
Bhandarima PHC	0.01	0.08	0.02	0.01	0.11
Damcherra PHC	16.43	2.73	0.32	2.73	22.21
Dasda PHC	0.01	0.09	0.02	0.01	0.12
Jampui PHC	0.82	0.54	0.34	0.68	2.38
Khedacherra PHC	4.1	1.36	0.21	1.36	7.03
Laljuri PHC	0.82	0.82	0.27	0.54	2.45
Sabual PHC	0.01	0.06	0.01	0.01	0.09
UPHC					
Padmapur UPHC	0.01	0.06	0.01	0.01	0.1
Private Hospital					
P. C. Chatterjee Memorial Eye Hospital	0.11	0.02	0.05	0.02	0.2
MahanamSevaSadan	0.12	0.02	0.03	0.02	0.19
Total	68.24	99.46	12.34	44.59	224.62
B. Non-Bedded					
Health care Establishments other than bedded Hospitals (1191)					
(i) West Tripura (256)	0	186.64	28.32	0	214.96
(ii) Khowai (121)	0	57.26	12.36	0	69.62
(iii) Sepahijala (78)	0	26.41	10.51	0	36.92
(iv) Gomati (174)	0	53	9.54	0	62.54
(v) South Tripura (194)	0	32.1	9.5	0	41.6
(vi) Dhalai (155)	0	36.27	8.5	0	44.77
(vii) Unakoti (94)	0	49.5	6.8	0	56.3
(viii) North Tripura (119)	0	41.5	7.8	0	49.3
					576.01
C. Other (578 Nos.)					
(i) Pathological Labs (557)	0	235.62	62.3	0	297.92

587

(ii) Diagnostic Centre i/c blood bank etc (9)	0	5.12	1.12	0	2.41
(iii) X- Ray Units (12)	0	2.8	0.52	0	2.41
					306.57
Total (A+B+C)					1940.264

mf

PART -3 :

Information on HCFs having Captive Treatment Facilities (for the Period January, 2021 to December, 2021)

Name & address of the Health Care Facility	Quantity of Biomedical Waste Generation (in Kg/Day)					Total	Total Installed Treatment Capacity (in Kg/Day)						Total Biomedical Waste treated and Disposed by Health Care Facilities (in Kg/Day)					
	Yellow	Blue	White	Red	Total		Incinerator	Autoclave	Deep Burial	Chemical Disinfection	Concrete Pit	Incinerator	Autoclave	Deep Burial	Any other	Total		
(i) West Tripura District																		
State Hospitals																		
GB Hospital & AGMC	51	19	7	32	109	50 kg/h	4 x 22 L.	-		-	76	21	0	12	109			
BRAM Hospital & TMC	28.1	15	9.4	12.5	65	-	5 x 22 L.	-		-	42	11	0	12	65			
Cancer Hospital, Agartala	15.6	7.5	8.6	14.5	46.2	-	5 x 22 L.	-		-	32	4	0	10.2	46.2			
IGM	47	16	11	28	102	-		-		-	69	21	0	12	102			
CHC																		
Mohanpur CHC	0.65	0.04	0.07	0.52	1.28	-		6 Cum		9.21 cft	0	0.19	0.09	0.09	0.37			
Jirania CHC	0.33	1.24	0.06	1.15	2.78	-	22 Litre	6 Cum	2	9.21 cft	0	1.15	0.33	1.3	2.78			
Kherangbar CHC	0.06	0.32	0.08	0.03	0.49	-	164.4	6 Cum	4 x 3 L	9.21 cft	0	0.03	0.06	0.4	0.49			
Primary Health centre																		
Hezamara PHC	0.09	0.08	0.01	0.19	0.37	-		6 Cum		9.21 cft	0	0.19	0.09	0.09	0.37			
Mandai PHC	1.95	0.19	0.06	1.55	3.75	-	22 Litre	6 Cum		9.21 cft	0	1.55	1.95	0.25	3.75			
Narsingarh PHC	0.39	0.46	0.13	2.13	3.11	-	22 Litre	6 Cum			0	2.13	0.39	0.59	3.11			
Bannutia PHC	0.5	0.2	0.16	0.5	1.36	-	22 Litre	6 Cum		9.21 cft	0	0.5	0.5	0.36	1.36			
Ranibazar PHC	0.01	0.08	0.02	0.01	0.11	-	22 Litre	6 Cum		9.21 cft	0	0.01	0.01	0.1	0.12			
Borakha PHC	0.39	0.24	0.14	0.34	1.11	-	22 Litre	6 Cum		9.21 cft	0	0.34	0.39	0.38	1.11			
Chachubazar PHC	0.82	0.68	0.068	0.82	2.388	-	22 Litre	6 Cum		9.21 cft	0	0.82	0.82	0.75	2.388			
Anandanagar PHC	0.49	0.82	0.1	0.98	1.41	-	22 Litre	6 Cum		9.21 cft	0	0.98	0.49	0.92	2.39			
Kanchannamala PHC	0.04	0.01	0.01	0.02	0.08	-	22 Litre	1.5 kg/d		0.160g m/d	0	0.02	0.04	0.02	0.08			
Gandhigram PHC	0.49	0.47	0.2	0.43	1.59	-			2.39		0	0.43	0.49	0.67	1.59			

Champaknagar PHC	0.3	0.28	0.08	0.29	0.95	-	22 Litre	6 Cum		9.21 cft	0	0.29	0.3	0.36	0.95
BDM Lefunga PHC	0.69	0.49	0.01	0.73	1.92	-	22 Litre	6 Cum		9.21 cft	0	0.73	0.69	0.5	1.92
Katamara PHC	1.39	0.08	0.27	1.04	2.78	-	-	6 Cum		9.21 cft	0	1.04	1.39	0.35	2.78
Ashrampara PHC	0.52	0.178	0.054	0.054	0.806	-	-	-			0	0.05	0.52	0.23	0.806
UPHC															
Ashrampara UPHC	0.52	0.17	0.05	0.05	0.79	-	-	-			0	0.05	0.52	0.22	0.79
Madhya Pratargarh UPHC	0.63	0.13	0.07	0.41	1.24	-	22 Litre	-		2.39	0	0.41	0.63	0.2	1.24
Nandanagar UPHC	0.09	0.2	0.2	0.49	0.98	-	-	-		2.39	0	0.49	0.09	0.4	0.98
P.B.B UPHC	0.96	0.4	0.24	0.4	2	-	-	-		2.39	0	0.4	0.96	0.64	2
East Jogendra Nagar UPHC	0.24	0.22	0.32	0.21	0.99	-	-	-		2.39	0	0.21	0.24	0.54	0.99
AgartalaPuranigam UPHC	0.47	0.44	0.19	0.4	1.5	-	-	-		2.39	0	0.4	0.47	0.63	1.5
Private Hospitals															
ILS Hospital	13.6	2.65	5.23	4.25	25.73	-	22 Litre	6 Cum		9.21 cft	0	2.06	13.6	10.0	25.73
BSE Composite Hospital	5.75	1.15	2.3	2.3	11.5	50 kg/h	2 x 22 L	6 Cum		9.21 cft	3.05	0.86	5.75	1.84	11.5
Army Hospital	6.75	1.15	2.3	4.2	14.4	50 kg/h	3 x 22 L	7 Cum		9.21 cft	0.25	0.07	6.75	7.33	14.4
SanjeevaniNursing Home & Research Centre	1.27	0.25	0.51	0.52	2.55	-	22 Litre	2 cum		-	0	0.01	1.27	1.27	2.55
The Care & Cure Polyclinic & Medical Reserch Centre	1.86	0.25	0.72	0.69	3.52	-	22 Litre	2 cum		-	0	0.02	1.86	1.64	3.52
Bhaunmik Polyclinic & Nursing Home	0.65	0.14	0.23	0.31	1.34	-	22 Litre	2 cum		-	0	0.01	0.65	0.67	1.33
Life Line Nursing home & Research Centre	2.14	0.21	0.58	0.65	3.58	-	22 Litre	2 cum			0	0.02	2.14	1.42	3.58
Sarkar Clinic & Nursing Home	1.12	0.35	0.36	0.35	2.18	-	22 Litre	2 cum		-	0	0.01	1.12	1.05	2.18
Agartala Hospital & Research Centre Pvt. Ltd	2.45	0.84	1.05	1.21	5.55	-	22 Litre	2 cum		-	0	0.03	2.45	3.07	5.55
Asha Child Care & Nursing Home and Research centre	2.01	0.24	0.68	0.69	3.62	-	22 Litre	2 cum		-	0	0.03	2.01	1.58	3.62
Tropical Ortho Padices& Related Research Centre	0.39	0.16	0.25	0.35	1.15	-	22 Litre	2 cum		-	0	0.01	0.39	0.75	1.15
VHAT Eye Hospital	3.25	0.59	1.12	1.23	6.19	-	22 Litre	2 cum		-	0	0.04	3.25	2.9	6.19
Devlok	2.58	0.48	1.05	1.12	5.23	-	2 x 22 L.	2 cum		-	0	0.03	2.58	2.62	5.23

Ortho Care & Related Centre	1.12	0.25	0.41	0.39	2.17	-	22 Litre	2 cum	-	0	0.01	1.12	1.04	2.17
Total	198.66	73.628	55.382	118.004	445.674									445.674
(ii) Khowai District														
District Hospital														
Khowai District Hospital	17.04	2.98	1.95	2.46	24.43	-	2 x 22 L.	12 cum	9.21 cft	0	3.5	15.03	5.9	24.43
CHC														
Kalyanpur CHC	0.3	0.5	0.4	0.83	2.03	-	22 Litre	6 Cum		0	1.01	0.3	0.72	2.03
Teliamura CHC	10.8	4.5	1.5	5.4	22.2	-	-	6 Cum	9.21 cft	0	7.9	9.6	4.7	22.2
Ampura PHC	0.24	0.11	0.11	0.2	0.66	-	-	5 Cum		0	0.09	0.24	0.33	0.66
Primary Health centre														
Bajjalbari PHC	4.2	3.6	3.2	5.8	16.8	-	22 Litre	6 Cum	2.39	0	2.5	4.6	9.7	16.8
Chebri PHC	0.6	1.21	0.02	0.93	2.76	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.6	2.15	2.76
Dasharat Deb Memorial (Ratanpur) PHC	0.68	0.68	0	0.82	2.18	-	22 Litre	6 Cum	2.39	0	0	0.68	1.5	2.18
HemantadebbarmaSmriti (Behalabari) PHC	0.82	0.71	0	0.68	2.21	-		6 Cum		0	0	0.82	1.39	2.21
Mungickami PHC	0.3	0.86	0.07	0.7	1.93	-		12 cum	4.87	0	0.05	0.3	1.58	1.93
Tulashkar PHC	0.82	0.71		0.79	2.32	-	22 Litre	6 Cum		0	0	0.82	1.5	2.32
Champahour PHC	0.1	0.1	0	0.1	0.3			6 Cum		0	0	0.1	0.2	0.3
Durgapur PHC	0.13	0.1	0	0.13	0.36			6 Cum		0	0	0.13	0.23	0.36
Private Hospital														
Dr. B. Majumder Memorial Nursing Home	0.91	0.15	0.29	0.35	1.7	-	22 Litre	6 Cum	9.21 cft	0	0.42	0.91	0.37	1.7
Total	36.94	16.21	7.54	19.19	79.88									79.88
(iii) Sepahijala District														
SDH														
Bishalgarh SDH	8.6	1.07	1.37	1.68	12.72	-	2 x 22 L	6 Cum	9.21 cft	0	2.1	7.6	3.02	12.72
Melaghar SDH	7.2	0.79	1.01	1.24	10.24	-	2 x 22 L	6 Cum	9.21 cft	0	1.46	7.2	1.58	10.24
CHC														
Takarjala CHC	2.19	0.21	0.27	0.33	3	-	22 Litre	6 Cum	9.21 cft	0	0.39	2.19	0.42	3
Boxanagar CHC	4.38	0.42	0.54	0.66	6	-	22 Litre	6 Cum	9.21 cft	0	0.78	4.38	0.84	6

Kathalia CHC	4.6	0.5	0.65	0.79	6.54	-	22 Litre	6 Cum	9.21 cft	0	0.94	4.6	1	6.54
Sonamura CHC	3.2	0.43	0.55	0.67	4.85	-	22 Litre	6 Cum	9.21 cft	0	0.79	3.21	0.85	4.85
Primary Health centre														
Bishramganj PHC	1.4	0.13	0.17	0.21	1.91	-	22 Litre	6 Cum	9.21 cft	0	0.25	1.4	0.27	1.92
Dayarampara PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Madhupur PHC	1.14	0.11	0.14	0.17	1.56	-	22 Litre	6 Cum	9.21 cft	0	0.2	1.14	0.22	1.56
Thekating PHC	0.99	0.1	0.12	0.15	1.36	-	22 Litre	6 Cum	9.21 cft	0	0.18	0.99	0.19	1.36
Dhanpur PHC	1.15	0.11	0.14	0.17	1.57	-	22 Litre	6 Cum	9.21 cft	0	0.21	1.15	0.22	1.58
Kamalnagar PHC	1.02	0.1	0.13	0.15	1.4	-	22 Litre	6 Cum	9.21 cft	0	0.18	1.02	0.2	1.4
Matnagar PHC	1.1	0.11	0.14	0.17	1.52	-	22 Litre	6 Cum	9.21 cft	0	0.2	1.1	0.21	1.51
Microsapara PHC	0.83	0.08	0.1	0.13	1.14	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.83	0.16	1.14
Nidaya PHC	0.84	0.08	0.1	0.13	1.15	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.84	0.16	1.15
Sukumar Barman Memorial(Jumerdhepa) PHC	0.82	0.08	0.1	0.12	1.12	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.82	0.16	1.13
Taibandal PHC	0.76	0.07	0.09	0.11	1.03	-	22 Litre	6 Cum	9.21 cft	0	0.14	0.76	0.15	1.05
Taxapara PHC	1.22	0.12	0.15	0.18	1.67	-	22 Litre	6 Cum	9.21 cft	0	0.22	1.22	0.23	1.67
Total	42.32	4.59	5.88	7.19	59.98									59.65
(iv) Gomati District														
District Hospital														
Gomati District Hospital	19.5	2.7	3.47	4.24	29.91	-	2 x22 L	6 Cum	9.21 cft	0	5.01	19.5	5.4	29.91
SDH														
Tripura Sundhari SDH	5.4	0.72	0.92	1.13	8.17	-	2 x22 L	6 Cum	9.21 cft	0	1.33	5.41	1.43	8.17
Amapur SDH	5.8	0.69	0.89	1.08	8.46	-	2 x22 L	6 Cum	9.21 cft	0	1.28	5.8	1.38	8.46
CHC														
Ompi CHC	3.8	0.36	0.47	0.57	5.2	-	22 Litre	6 Cum	9.21 cft	0	0.68	3.8	0.73	5.21
Karbook CHC	4.23	0.41	0.52	0.64	5.8	-	22 Litre	6 Cum	9.21 cft	0	0.75	4.23	0.81	5.79
Natunbazar CHC	3.29	0.32	0.41	0.5	4.52	-	22 Litre	6 Cum	9.21 cft	0	0.59	3.29	0.63	4.51
Primary Health centre														
Chellagang PHC	0.83	0.08	0.1	0.13	1.14	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.83	0.16	1.14
Silachari PHC	0.95	0.09	0.12	0.14	1.3	-	22 Litre	6 Cum	9.21 cft	0	0.17	0.95	0.18	1.3

Tirthamukh PHC	0.8	0.08	0.1	0.12	1.1	-	22 Litre	6 Cum	9.21 cft	0	0.14	0.8	0.15	1.09
Atharabhoia PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Chandapur PHC	0.84	0.08	0.1	0.13	1.15	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.84	0.16	1.15
Garjee PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Kakraban PHC	0.09	0.01	0.01	0.01	0.12	-	22 Litre	6 Cum	9.21 cft	0	0.02	0.09	0.02	0.13
Killa PHC	0.08	0.01	0.01	0.01	0.11	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.08	0.02	0.11
Maharani PHC	0.08	0.01	0.01	0.01	0.11	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.08	0.02	0.11
Tulanmura PHC	0.83	0.08	0.1	0.13	1.14	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.83	0.16	1.14
Total	48.28	5.8	7.45	9.1	70.63									70.63
(v) South Tripura														
District Hospital														
South Tripura District Hospital, Shantibazar	12.4	1.77	2.28	2.79	19.24	-	2x22 L.	12 cum	18.42 cft	0	3.3	12.9	3.04	19.24
SDH														
Belonia SDH	7.9	1.18	1.52	1.86	12.46	-	2x22 L.	6 Cum	9.21 cft	0	2.6	7.5	2.36	12.46
Sabroom SDH	7.5	1.07	1.38	1.69	11.64	-	22 Litre	6 Cum	9.21 cft	0	2	7.2	2.44	11.64
CHC														
Hrishyamukh CHC	4.16	0.4	0.51	0.63	5.7	-	22 Litre	6 Cum	9.21 cft	0	0.74	4.16	0.8	5.7
Manubazar CHC	3.87	0.37	0.48	0.58	5.3	-	22 Litre	6 Cum	9.21 cft	0	0.69	3.87	0.74	5.3
Manubankul CHC	4.67	0.45	0.58	0.7	6.4	-	22 Litre	6 Cum	9.21 cft	0	0.83	4.67	0.9	6.4
Jolaibari CHC	5.18	0.5	0.64	0.78	7.1	-	22 Litre	6 Cum	9.21 cft	0	0.92	5.18	0.99	7.09
Primary Health centre					0									0
Baikhora PHC	0.82	0.08	0.1	0.12	1.12	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.82	0.16	1.13
Barpathari PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Chottakhola PHC	0.8	0.08	0.1	0.12	1.1	-	22 Litre	6 Cum	9.21 cft	0	0.14	0.8	0.15	1.09
Kowaijung PHC	0.95	0.09	0.12	0.14	1.3	-	22 Litre	6 Cum	9.21 cft	0	0.17	0.95	0.18	1.3
Maichara PHC	0.84	0.08	0.1	0.13	1.15	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.84	0.16	1.15
Matai PHC	0.83	0.08	0.1	0.13	1.14	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.83	0.16	1.14
Muhuripur PHC	0.82	0.08	0.1	0.12	1.12	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.82	0.16	1.13
Nalua PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Niharnagar PHC	0.95	0.09	0.12	0.14	1.3	-	22 Litre	6 Cum	9.21 cft	0	0.17	0.95	0.18	1.3

Paikholah PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Rainagar PHC	0.82	0.08	0.1	0.12	1.12	-	22 Litre	6 Cum	9.21 cft	0	0.15	0.82	0.16	1.13
Ratanpur PHC	1.1	0.11	0.14	0.17	1.52	-	22 Litre	6 Cum	9.21 cft	0	0.2	1.1	0.21	1.51
SahidBirchandra Mannu Memorial PHC	0.95	0.09	0.12	0.14	1.3	-	22 Litre	6 Cum	9.21 cft	0	0.17	0.95	0.18	1.3
Baishnabpur PHC	1.02	0.1	0.13	0.15	1.4	-	22 Litre	6 Cum	9.21 cft	0	0.18	1.02	0.2	1.4
Kalachara PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Rupaichari PHC	0.88	0.08	0.11	0.13	1.2	-	22 Litre	6 Cum	9.21 cft	0	0.16	0.88	0.17	1.21
Srinagar PHC	0.96	0.09	0.12	0.14	1.31	-	22 Litre	6 Cum	9.21 cft	0	0.17	0.96	0.18	1.31
Total	60.94	7.19	9.29	11.3	88.72									88.72
(vi) Dhalai District														
District Hospital														
Dhalai District Hospital	14.5	2.17	2.79	3.41	22.87	-	2x22 L.	12 cum	9.21 cft	0	4.03	14	4.57	22.6
SDH					0									0
Gandacherra SDH	7.5	0.9	1.15	1.41	10.96	-	2x22 L.	12 cum	9.21 cft	0	1.66	7.5	1.79	10.95
Longtorai Valley SDH	7.2	0.88	1.13	1.39	10.6	-	22 Litre	6 Cum	9.21 cft	0	1.64	7.2	1.76	10.6
BSM Hospital Kamalpur	9.5	1.23	1.58	1.93	14.24	-	22 Litre	6 Cum	9.21 cft	0	2.28	9.5	2.45	14.23
CHC														
Manughat CHC	4.53	0.43	0.56	0.68	6.2	-	22 Litre	6 Cum	9.21 cft	0	0.81	4.53	0.87	6.21
Chawmanu CHC	3.8	0.36	0.47	0.57	5.2	-	22 Litre	6 Cum	9.21 cft	0	0.68	3.8	0.73	5.21
Primary Health centre					0									0
Ambasa PHC	0.95	0.09	0.12	0.14	1.3	-	22 Litre	6 Cum	9.21 cft	0	0.17	0.95	0.18	1.3
Ganganagar PHC	0.38	0.04	0.05	0.06	0.53	-	22 Litre	6 Cum	9.21 cft	0	0.07	0.38	0.07	0.52
Haimatha(Dalapati) PHC	0.57	0.05	0.07	0.09	0.78	-	22 Litre	6 Cum	9.21 cft	0	0.1	0.57	0.11	0.78
Jagabandhupara PHC	0.55	0.05	0.07	0.08	0.75	-	22 Litre	6 Cum	9.21 cft	0	0.1	0.55	0.11	0.76
Raishyabari PHC	0.62	0.06	0.08	0.09	0.85	-	22 Litre	6 Cum	9.21 cft	0	0.11	0.62	0.12	0.85
Janhang PHC	0.39	0.04	0.05	0.06	0.54	-	22 Litre	6 Cum	9.21 cft	0	0.07	0.39	0.08	0.54
Marachara PHC	0.57	0.05	0.07	0.09	0.78	-	22 Litre	6 Cum	9.21 cft	0	0.1	0.57	0.11	0.78
Nakashipara PHC	0.08	0.01	0.01	0.01	0.11	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.08	0.02	0.11
Salema PHC	0.09	0.01	0.01	0.01	0.12	-	22 Litre	6 Cum	9.21 cft	0	0.02	0.09	0.02	0.13
82 Mile PHC	0.8	0.08	0.1	0.12	1.1	-	22 Litre	6 Cum	9.21 cft	0	0.14	0.8	0.15	1.09

Dhumachera PHC	0.45	0.04	0.06	0.07	0.62	-	22 Litre	6 Cum	9.21 cft	0	0.08	0.45	0.09	0.62
Manikpur PHC	0.54	0.05	0.07	0.08	0.74	-	22 Litre	6 Cum	9.21 cft	0	0.1	0.54	0.1	0.74
Nepaltita PHC	0.62	0.06	0.08	0.09	0.85	-	22 Litre	6 Cum	9.21 cft	0	0.11	0.62	0.12	0.85
Purna Mohan Tripura Smriti PHC	0.75	0.07	0.09	0.11	1.02	-	22 Litre	6 Cum	9.21 cft	0	0.13	0.75	0.14	1.02
Lalcherra PHC	0.63	0.06	0.08	0.09	0.86	-	22 Litre	6 Cum	9.21 cft	0	0.11	0.63	0.12	0.86
Private Hospitals					0									0
Christian Leprosy & General Hospital	2.08	0.2	0.26	0.31	2.85	-	22 Litre	6 Cum	9.21 cft	0	0.37	2.08	0.4	2.85
Total	57.1	6.93	8.95	10.89	83.87									83.6
(vii) Unokoti District														
District Hospital														
Unakoti District Hospital	2.37	0.23	0.29	0.36	3.24	-	2x22 L.	12 cum	9.21 cft	0	0.42	2.37	0.45	3.24
CHC														
Kumarhat CHC	0.09	0.01	0.01	0.01	0.13	-	22 Litre	6 Cum	9.21 cft	0	0.02	0.09	0.02	0.13
Kadamtala CHC	0.09	0.01	0.01	0.01	0.12	-	22 Litre	6 Cum	9.21 cft	0	0.02	0.09	0.02	0.12
Anandabazar CHC	0.07	0.01	0.01	0.01	0.1	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.07	0.01	0.1
Panisagar CHC	0.11	0.01	0.01	0.02	0.15	-	22 Litre	6 Cum	9.21 cft	0	0.02	0.11	0.02	0.15
Primary Health centre														
Fatikroy PHC	0.07	0.01	0.01	0.01	0.09	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.07	0.01	0.09
Irani PHC	0.04	0	0	0.01	0.05	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.04	0.01	0.05
Kanchanbari PHC	0.07	0.01	0.01	0.01	0.09	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.07	0.01	0.09
Kanika Memorial PHC	0.07	0.01	0.01	0.01	0.09	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.07	0.01	0.09
Machmara PHC	0.04	0	0	0.01	0.05	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.04	0.01	0.05
Muraibari PHC	0.03	0	0	0	0.04	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.03	0.01	0.04
N.N.M.(Halachera) PHC	0.04	0	0	0.01	0.05	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.04	0.01	0.05
Pecharthal PHC	0.04	0	0.01	0.01	0.06	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.04	0.01	0.06
Shannurpar(Bhaterbaraz) PHC	0.04	0	0	0.01	0.05	-	22 Litre	6 Cum	9.21 cft	0	0.01	0.04	0.01	0.05
Total	3.17	0.3	0.37	0.49	4.31									4.31
(viii) North Tripura														
District Hospital														

North Tripura District Hospital, Dharmanagar	17	85	8	30	140	-		12 cumm			0	20	90	30	140
SDH															
Kanchanpur SDH	2.5	0.19	0.29	1.97	4.95			12 cumm			0	1.47	2.5	0.98	4.95
CHC															
Kadamtala CHC	0.95	0.95	0.68	0.54	3.12	-		6 Cum			0	0.79	0.95	1.38	3.12
Anandabazar CHC	1.36	0.98	0.54	0.95	3.83	-	2x22 L.				0	0.97	1.36	1.5	3.83
Panisagar CHC	17.8	2.73	0.38	2.7	23.61	-	3x22 Litre	6 Cum		9.21 cft	0	2	17.8	3.81	23.61
Primary Health centre															
Brajdranagar PHC	2.95	1.09	0.1	0.98	5.12	-	22 Litre	6 Cum			0	0.7	2.95	1.47	5.12
Bunglung PHC	0.54	0.54	0.24	0.21	1.53	-	22 Litre	6 Cum			0	0.29	0.54	0.7	1.53
Jalebasa PHC	0.54	0.54	0.13	0.27	1.48	-		6 Cum			0	0.26	0.54	0.68	1.48
Santicherra PHC	0.82	0.82	0.27	0.54	2.45	-		6 Cum			0	0.53	0.82	1.1	2.45
Tilthai PHC	0.66	0.16	0.16	0.5	1.48	-		6 Cum			0	0.43	0.66	0.39	1.48
Upkakhai PHC	0.68	0.68	0.27	0.54	2.17	-	22 Litre	6 Cum			0	0.53	0.68	0.96	2.17
Bhandarima PHC	0.01	0.08	0.02	0.01	0.11	-	22 Litre	6 Cum		9.21 cft	0	0.02	0.01	0.08	0.11
Damcherra PHC	16.43	2.73	0.32	2.73	22.21	-	22 Litre	6 Cum		9.21 cft	0	1.98	16.43	3.8	22.21
Dasda PHC	0.01	0.09	0.02	0.01	0.12	-	22 Litre	6 Cum		9.21 cft	0	0.02	0.01	0.09	0.12
Jampui PHC	0.82	0.54	0.34	0.68	2.38	-	2x22 Litre	6 Cum	6.58	9.21 cft	0	0.66	0.82	0.9	2.38
Khedacherra PHC	4.1	1.36	0.21	1.36	7.03	-	22 Litre	6 Cum		9.21 cft	0	1.02	4.1	1.91	7.03
Laljuri PHC	0.82	0.82	0.27	0.54	2.45	-		6 Cum			0	0.53	0.82	1.1	2.45
Sabual PHC	0.01	0.06	0.01	0.01	0.09	-	22 Litre	6 Cum		9.21 cft	0	0.01	0.01	0.07	0.09
UPHC															
Padmapur UPHC	0.01	0.06	0.01	0.01	0.1		22 Litre	6 Cum			0	0.01	0.01	0.08	0.1
Private Hospital															
P. C. Chatterjee Memorial Eye Hospital	0.11	0.02	0.05	0.02	0.2	-	22 Litre	6 Cum		9.21 cft	0	0.05	0.11	0.04	0.2
MahamamSevaSadan	0.12	0.02	0.03	0.02	0.19	-	22 Litre	6 Cum		9.21 cft	0	0.03	0.12	0.04	0.19
Total	68.24	99.46	12.34	44.59	224.62										224.62

PART-4:
Information on Common Biomedical Waste Treatment & Disposal Facilities (for the Period January, 2021 to December, 2021)

Sl. No	Name & Address of the CBWTF with contact person name and telephone no.		GPS Cordinates	Cover age Area in KMS	Name of the cities/areas covered by CBWTF	Total no. of HCFs being covered	Total no. of beds covered	Total Quantity of BMW collected, from member HCFs (in kg/day)	Treatment Equipment/Facilities installed at CBWTF			Total bio-medical waste treated (in kg/day)	Method of Disposal of treated wastes (Incinearation/ Ash/ Sharps/ Plastics)
	Nil		Nil	Nil	Nil	Nil	Nil	Nil	Equipment	Nos.	Total installed capacity in Kg/day	Nil	Nil

- No. of vehicles used for collection of Bio-medical Waste: Nil.
- List of HCFs not having membership with the CBWTFs & neither having captive treatment facilities: Nil.
- No. of trainings organized by the CBWTF: **Not Applicable**
- No. of Accidents:
 - (i) Reported: Nil
 - (ii) Remedial measures taken: **Not Applicable**



Minutes of 18th meeting of State Level Committee held under the Chief Secretary, Tripura on 02/09/2022 at 12:00 noon in Video Conference Room of the Civil Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019, 28.02.2020, 02.07.2020 & 14.12.2020 of Hon'ble National Green Tribunal in OA No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The 18th meeting of the State Level Committee was held under the Chairmanship of the Chief Secretary, Tripura on 02/09/2022 at 12.00 noon in the Video Conference Room of the Civil Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019 & 28.02.2020, 02.07.2020 & 14.12.2020 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting as mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

The discussions were held on progress made on each issue in the meeting. The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 17 th State Level Committee held on 27.05.2022	Action Taken Report of the Decision Taken in 17 th SLC Meeting	Decision taken in meeting of 18 th State Level Committee held on 02.09.2022
Issue : Solid Waste Management & Legacy Waste Management				
Ref : NGT Orders dated 28.02.2020, 02.07.2020, 14.12.2020 and 30.11.2021 in O.A. No : 606/2018				
1.	UDD/ULBs	<ul style="list-style-type: none"> The Tertiary Waste Treatment Plant (TWTP) of Jirania will not be set up and its waste will be treated in the treatment facility of Ranirbazar. Setting up of Tertiary Waste Treatment Plant for 16 ULBs may be completed within August, 2022. All the Secondary Centres shall be made operational within August, 2022 	<ul style="list-style-type: none"> Jirania will utilize the TWTP of Ranirbazar MC. The Tertiary Waste Treatment Plant (TWTP) to treat organic/wet waste & to store segregated dry waste of Sabroom NP was inaugurated by Hon'ble CM on 11-08-2022. Operationalization of the following 7 ULBs (Dharmanagar, Udaipur, Ranirbazar, Sonamura, Ambassa, Khowai, & Mohanpur) are targeted for completion by September 2022. The remaining construction works of TWTP of 8 ULBs will be completed by December 2022. In Amarpur construction works halted due to public protest. Bishalgarh is using the existing plant of AMC at D.C Nagar & Kamalpur 	<ul style="list-style-type: none"> All the TWTP shall be made operational within December, 2022 DM shall visit the proposed TWTP site at Amarpur and resolve the issue. 82 nos. Secondary Centres shall be made Operational within October, 2022. Setting up of the remaining 12 nos. Secondary Centres shall be completed within November, 2022.

Sl No	Responsible Departments/Organizations	Decision taken in meeting of 17 th State Level Committee held on 27.05.2022	Action Taken Report of the Decision Taken in 17 th SLC Meeting	Decision taken in meeting of 18 th State Level Committee held on 02.09.2022
			is using their own existing waste treatment plant. <ul style="list-style-type: none"> Out of 94 nos. Secondary Centres, 82 nos. are completed till date and for 12 nos at Agartala land identification is in progress. 	
2.	UDD/Forests/AMC	<ul style="list-style-type: none"> UDD may take initiatives for remediation of 15 nos. Legacy Waste Dumpsite. Live fencing may be erected surrounding the reclaimed/ remediated Hapania dumpsite. AMC may explore the feasibility to utilise the reclaimed/ remediated Hapania dumpsite as Park/Garden. 	<ul style="list-style-type: none"> A model RFP for Dumpsite remediation has been prepared and shared with all 13 ULBs (Santirbazar, Belonia, Sabroom, Dharmanagr, Panisagar, Kailasahar, Kumarghat, Udaipur, Amarpur, Khowai, Melaghar, Sonamura & Ambassa). These 13 ULBs are in a process of floating e-tender. Land demarcation is in progress for reclaimed/ remediated Hapania dumpsite as Park/Garden. 	<ul style="list-style-type: none"> Initiatives shall be taken for remediation of Legacy Waste Dumpsite for 13 ULBs (Santirbazar, Belonia, Sabroom, Dharmanagr, Panisagar, Kailasahar, Kumarghat, Udaipur, Amarpur, Khowai, Melaghar, Sonamura & Ambassa) and tendering process shall be expedited. AMC shall take initiative to set up Park/Garden in coordination with the Forest Department.
3.	AMC	<ul style="list-style-type: none"> AMC may take necessary initiatives to make the Solid Waste Processing Plant at DC Nagar operational. 	AMC has already selected an Agency (M/s Mandy Enterprises) and work order is also issued, and work started.	AMC shall take initiatives for making the DC Nagar Solid Waste Processing Plant Operational within September, 2022.
4.	DMs/All ULBs	<ul style="list-style-type: none"> All the ULBs shall practice the door to door waste collection with source segregation in all wards involving SHGs. Awareness programme may be conducted to sensitise the individual households about the importance of source segregation to ensure 100% household waste collection with source segregation for effective solid waste management. The Bio degradable and non- 	<ul style="list-style-type: none"> Door to Door waste collection & Source Segregation of biodegradable and non-biodegradable waste is being practised in all 334 Wards of 20 ULBs. All 20 ULBs have set up model wards where ULBs are providing 2 nos. coloured waste bins (Dry/Wet). SHGs are insisting household and demonstrating them on how to store segregated 	<ul style="list-style-type: none"> All ULBs shall take necessary action for Door to Door waste collection & Source Segregation of biodegradable and non-biodegradable waste as per Solid waste Management Rules, 2016. DMs shall review the Door to Door waste collection with source segregation and disposal mechanism in

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		biodegradable wastes may be collected at different frequencies to avoid mixing during transportation.	waste. <ul style="list-style-type: none"> • Continuous Awareness activities are going on in all 20 ULBs about door to door collection and source segregation. • UDD have prepared relevant video clips on various awareness activities and shared with all 20 ULBs for wide publication. It is also uploaded in various social media handles. • UDD has informed all ULBs to work out a plan for separate collection frequency for Dry and Wet wastes. 	all ULBs including the model wards.
5.	RD/All ULBs	Teliamura MC, Dharmanaga MC, Ambassa MC, Kumarghat MC, Panisagar NP, Udaipur MC and Mohanpur MC are making paver blocks using the C&D waste materials by involving women SHG. Likewise, the other remaining ULBs may take initiatives to make paver blocks using the C&D waste materials by involving women SHG and also to marketing the products.	<ul style="list-style-type: none"> • C & D policy has been notified. • A C&D plant is proposed for Agartala Municipal Corporation under SBM-U 2.O, MoHUA have already been approached for the same. • C&D waste processing units are proposed for the remaining 19 ULBs from 15th FC/Own source funds. • 7 ULBs have already started producing paver blocks using the C&D waste materials by involving women SHG. • Quality testing for Paver Block prepared by Mohanpur MC was done by Tripureswari Construction & Consultancy where quality of paver block is found to be good. • Remaining ULBs are instructed to undertake exposure visit to Teliamura/ Mohanpur MC to replicate the model. 	<ul style="list-style-type: none"> • The ULBs not having any infrastructure for C&D Waste management shall take initiatives to set up and also to popularize the paver blocks made up of C & D wastes. • RD Department shall issue a circular to use the paver blocks made from C & D wastes by the ULBs for the developmental activities in rural areas.
6.	AMC	<ul style="list-style-type: none"> • AMC may take initiatives for dumping of the C & D 	<ul style="list-style-type: none"> • Recently a physical meeting with Joint 	<ul style="list-style-type: none"> • AMC shall explore possibility of

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		wastes in Nishchintapur ICP area and Budhjungnagar for land development.	Secretary MoHUA took place on 23-08-2022, where the proposal for establishment of C&D waste Management Plant at Budhjungnagar, Agartala was taken up. <ul style="list-style-type: none"> Further a follow-up VC workshop was organised by MoHUA on 26-08-2022 where they requested to prepare an Action Plan. Mech. Engineer AMC attended the VC and AMC will prepare the Action Plan as requested by MoHUA. The dumping of C & D wastes in Nishchintapur ICP area and Budhjungnagar are being done for land development. 	obtaining financial assistance for setting up C&D waste Management Plant at Budhjungnagar.
7.	UDD/ULBs	UDD may take necessary initiatives to mitigate the gap in disposal of solid waste management.	• To mitigate the GAP of 114.11 TPD in solid waste management, Tertiary Waste Treatment Plant at 16 ULBs and 94 Secondary Centres are being set up.	• Appropriate time bound initiatives shall be taken to minimize the gap in disposal of solid waste management by the concerned ULBs.
8.	UDD/DSTE/ULBs/TSPCB	As per direction of Hon'ble NGT, the personal appearance of Chief Secretary, Tripura is scheduled on 15.09.2022 through VC. The quarterly status report in the prescribed format on municipal solid waste management may be sent to CPCB on regular basis	Based on information received from UDD, the quarterly status report for the period of April, 2022 to June, 2022 has been prepared and submitted to CPCB.	• Quarterly Status Report shall be regularly submitted to TSPCB by all concerned for onward submission to CPCB.
Issue : Sewage Management				
Ref :NGT Orders dated 21.05.2020 in OA N o. 593/2017				
9.	UDD/AMC	<ul style="list-style-type: none"> AMC may conduct survey in all the major drains of Agartala taking into account of each house contributing into these drains and work out a methodology for treatment process so that no waste water get directly discharged in to the Haora river. The similar type of work may be carried out for Katakhal and Kalapania khal. 	<ul style="list-style-type: none"> The existing capacity of the STP installed at Chandinamura is 8 MLD. It is being underutilized (only 3 MLD). A meeting with Joint Secretary MoHUA took place on 23-08-2022, where the proposal of Rs. 47.00 Cr. for increasing the optimal capacity of the 	<ul style="list-style-type: none"> Necessary action shall be taken for full capacity utilization of the existing 8 MLD STP at Chandinamura. Bio-remediation / in-situ nalla treatment of five identified drains on pilot basis shall be completed by March,

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			<p>existing underutilised STP at Chandinamura was taken up to which MoHUA has agreed. Accordingly an Action Plan under SBM-U 2.0 is under preparation for submission to the Ministry as per SBM-U 2.0 Guidelines.</p> <ul style="list-style-type: none"> The issue of KataKhal & Kalapania Khal was also taken up. Hon'ble Chief Minister of Tripura has sent a DO letter addressed to Hon'ble Union Minister Shri. Hardeep Singh Puri requesting to sanction an amount of Rs 50.00 Cr. for construction of 2 (two) STP in Agartala city to treat the sewage at KataKhal & Kalapania Khal. Another STP of 8 MLD capacity is under construction at Akhaura ICP under Agartala Smart City Ltd (ASCL). Piling works of 194 nos. out of 224 nos. has been completed, work is going on and expected to be completed within December, 2022. As per decision, NIT Agartala shall conduct feasibility survey of ground water level for construction of additional STP for Central Zone of AMC and NIT Agartala has taken up the issue. 5 (five) nos. of Drains flowing to river Haorah are taken up in pilot mode under Agartala Smart City through in-situ nallah treatment. An Agency (Bint Biotech Pvt. Ltd.) is selected for the same. Work order has been issued and agreement signed on 21st 	<p>2022.</p> <ul style="list-style-type: none"> Necessary follow up action shall be taken for setting up of 2 (two) STP in Agartala city to treat the sewage at KataKhal & Kalapania Khal.

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			July, 2022. Mobilization work is going on and expected to be completed within September, 2022.	
10.	ASCL/UDD	<ul style="list-style-type: none"> • Agartala Smart City Limited (ASCL) informed that the piling works are going on. ASCL may expedite the execution work of 8 MLD STP at Akahura ICP. 	<ul style="list-style-type: none"> • The work order for 8 MLD was issued on 11.01.2020 and the work was started on 02.02.2022 after mitigation of all the raised problems. • The progress of the work is as below: <ul style="list-style-type: none"> ➤ Flow diversion & pump house with sewer pipeline and treated water conduit: Materials are procured. Out of which 75% materials arrived at work site and the work will be executed very soon. 2. Admin Building's work: 5 nos. piles already caste out of 30 nos. Work is in progress. ➤ Sequencing Batch Reactor's (SBR) work: 171 nos. of piles caste out of 191 nos. Work is in progress. ➤ Mechanical works: It's work not yet started. Drawing and design is under approval stage. ➤ Electrical and Computer & Internet Works: these works not yet started. Drawing and design is under approval stage. • The time for completion 	<ul style="list-style-type: none"> • The fund is inadequate for execution work of 8 MLD STP at Akahura ICP. ASCL shall approach to UDD or MoHUA for getting financial assistance and get the work done within the stipulated time line.

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			of the above mentioned works is expectedly within Dec' 2022.	
Issue : Plastic Waste Management				
Ref : NGT order dated 06.12.2019 in OA No.247/2017				
11.	TSPCB/I & C department	<ul style="list-style-type: none"> TSPCB may prepare a concept note for making bio plastics from tapioca, corn etc. and submit to the I & C department for further course of action. Two firms have proposed to set up unit for manufacturing bio compostable carry bags as alternative to SUP. Consent to Establish Certificate have been issued by the TSPCB. TSPCB shall meet 50% standardisation testing cost of bio compostable carry bags from Pollution Compensation fund to facilitate the said units. CIPET shall complete the testing of samples at the earliest. TSPCB may take initiatives to implement the guidelines on Extended Producer Responsibility for Plastic Packaging vide No. G.S.R. 133(E) dated 06.02.2022 by the Ministry of Environment, Forests & Climate Change, Govt. of India. 	<ul style="list-style-type: none"> TSPCB shared a booklet on Bio Plastic to Industries & Commerce Department for further course of action. TSPCB provided financial assistance of Rs. 1.29 lakhs i.e. 50% standardisation testing cost to M/s Joyram Enterprise, Kamalpur. All the concerned units have been instructed to apply for registration in the CPCB portal under Extended Producer Responsibility for Plastic Packaging vide No. G.S.R. 133(E) dated 06.02.2022 by the Ministry of Environment, Forests & Climate Change, Govt. of India. 5 nos. units have applied for registration under Extended Producer Responsibility 	<ul style="list-style-type: none"> TSPCB shall ensure that all concerned units must register under Extended Producer Responsibility. I & C Department shall explore the feasibility for setting up of industrial units for manufacturing bio compostable carry bags, cutlery items etc. as alternatives to SUP.
12.	PWD (R & B)	<ul style="list-style-type: none"> PWD (R & B) department may notify the policy to use the plastic wastes in road carpeting and take necessary initiatives for its implementation. 	PWD (R & B) department has already framed a policy to use the plastic wastes in road carpeting, vide Memorandum No.F.6(129)PWD(E)/2022/5306- 456 dated 8th July 2022 of Deputy Secretary, PWD.	PWD (R & B) department shall take initiatives to implement the policy to use the plastic wastes in road carpeting.
13.	I & C department	<ul style="list-style-type: none"> I & C department may organise workshop to sensitise the interested entrepreneurs for making alternatives to SUP items. 	I & C department organised meeting with all interested entrepreneurs, BCDI, CIPET and other stakeholders for making alternatives to SUP items.	I & C department shall organise State level workshop to sensitise the interested entrepreneurs for making alternatives to SUP items.

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14.	DMs	<ul style="list-style-type: none"> DM & Collectors may conduct regular enforcement drive to ban plastic carry bags under their jurisdiction. 	<ul style="list-style-type: none"> DM & Collectors have been requested to conduct regular enforcement in their jurisdiction. Awareness drive were conducted on phasing out of SUP by Apmarpur, Teliamura, Khowai, Udaipur, Ranirbazar, Bishalgarh ULBs and TSPCB. Enforcement drive on SUP have been conducted by Panisagar, Bishalgarh, Khowai and Udaipur ULBs. An amount of Rs. 7000/- have been penalised by Panisagar ULB for violation of SUP order. An amount of Rs. 35,000/- has been realised a pollution cost for violation of SUP order by DM, West Tripura. 	<ul style="list-style-type: none"> DMs shall organise meeting with Bazar committees/Merchant Association regarding ban order of SUP for awareness generation. DMs shall encourage the puja organisers not to use prohibited SUP items in puja pandels and prasad distribution on the occasion of Durga puja festival, 2022. DMs shall arrange to award the puja organisers for organising eco-friendly durga puja complying SUP ban order and idol immersion guidelines issued by the Government of Tripura.
Issue : Restoration of Polluted River Stretches Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018				
15.	RRC	<ul style="list-style-type: none"> River Rejuvenation Committee (RRC) may monitor the implementation of the Action Plan for restoration of the identified river stretches. 	The last meeting of RRC was held on 04.07.2022 to review the progress on implementation of the Action Plan for restoration of the identified river stretches.	RRC shall review the implementation of the Action Plan for restoration of river stretches on regular basis.
16.	UDD and ULBs/ Forest/ Agriculture/ PWD (WR)/ I & C	<ul style="list-style-type: none"> All concerned ULBs and line departments may submit the Action Taken Report showing incremental progress in implementation of the Action Plan. 	<ul style="list-style-type: none"> TSPCB conducted water quality monitoring for six river water stretches on monthly basis. The Bio Chemical Oxygen Demand (BOD) values of all the river stretches were within the prescribed standard limits.(3 mg/L) Forest Department, ULBs and other line department are submitting reports on regular basis. 	<ul style="list-style-type: none"> All concerned shall submit ATR showing incremental progress in implementation of Action Plan for restoration of identified river stretches on monthly basis.
17.	UDD/ULBs/ ASCL	<ul style="list-style-type: none"> All concerned ULBs may take necessary initiatives for <i>in-situ</i> bio remediation of the identified drains located at the 	<ul style="list-style-type: none"> 5 (five) nos. of Drains flowing to river Haorah are taken up in pilot mode under Agartala 	<ul style="list-style-type: none"> All concerned ULBs may take necessary initiatives for <i>in-situ</i> bio

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		<p>six polluted river stretches.</p> <ul style="list-style-type: none"> ASCL may expedite in-situ bio remediation works of 5 drains flowing to river Haorah. 	<p>Smart City through in-situ nallah treatment.</p> <ul style="list-style-type: none"> An Agency (Bint Biotech Pvt. Ltd.) is selected for the same, Work order was issued and agreement signed on 21st July, 2022. Mobilization work is going on. For 19 ULBs each, except Agartala, a Faecal Sludge Treatment Plant (FSTP) is proposed under ADB funded projects, which is under DPR preparation stage. FSTP will drastically bring down the pollution levels in drains flowing to rivers. 	<p>remediation of the identified drains located at the six polluted river stretches.</p> <ul style="list-style-type: none"> All concerned ULBs shall take initiatives for setting up of Faecal Sludge Treatment Plant (FSTP) so that no wastewater is directly discharge into the rivers.
18.	RRC	<ul style="list-style-type: none"> Monthly progress report may be sent to NMCG with a copy to CPCB on regular basis. 	<p>The Monthly progress report for the month of July, 2022 on implementation of Action Plan for restoration of six River stretches has been sent to NMCG.</p>	<ul style="list-style-type: none"> Monthly progress report shall be sent to NMCG with a copy to CPCB on regular basis.
<p>Issue : Bio Medical Waste Management and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis' Ref : NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 & 18.01.2021 in O.A. No.72/2020. (Application Disposed of on 18.01.2021)</p>				
19.	H & FW Department	<ul style="list-style-type: none"> Work Order has been issued for setting up of Effluent Treatment Plants (ETPs) in 7 State Government hospitals. Initiatives may be taken to complete the works within August, 2022. 	<p>Civil works for installation of ETPs have been completed in 5 nos. Hospital (South Tripura, Gomati, Khowai, Dhalai & Unakoti District hospitals). The installation of ETPs in the remaining two Hospitals (North Tripura District Hospital and IGM Hospital) are going on and will be completed within September, 2022.</p>	<p>Installation of ETPs in the remaining two Hospitals (North Tripura District Hospital and IGM Hospital) shall be completed by October, 2022.</p>
20.	H & FW Department	<p>TSECL may take initiative to provide the electricity connection to the Common Bio Medical Treatment Facility (CBWTF) on urgent basis without any delay.</p>	<p>TSECL has already provided electricity connection on 27.08.2022 to the CBWTF.</p>	<p>The trial run of CBWTF is going on. Necessary steps shall be taken to dispose BMW wastes generating from HCFs through the CBWTF</p>

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				from October, 2022.
21.	H & FW Department	District wise Training and workshops for healthcare workers on Bio-Medical Waste (BMW) Management as well COVID-19 issues may be conducted on regular basis.	District wise Training and workshops for healthcare workers on Bio-Medical Waste Management as well COVID-19 issues may be conducted on regular basis.	District wise Training and workshops for healthcare workers on Bio-Medical Waste (BMW) Management as well COVID-19 issues shall be conducted on regular basis.
22.	H & FW Department	Health & Family Welfare department may expedite the installation process of incinerator in all the District as well as Sub-Divisional hospitals for proper disposal of BMW including COVID related wastes.	Tender has been floated for installation of incinerator in all the District as well as Sub-Divisional hospitals for proper disposal of BMW including COVID related wastes through Gem Portal. Technical evaluation of tender documents will be held on 5 th September, 2022	Health & Family Welfare department shall expedite the installation process of incinerator in all the District as well as Sub-Divisional hospitals for proper disposal of BMW.
23.	H & FW Department / TSPCB	Health & Family Welfare Department may submit quarterly compliance report to the TSPCB for onward submission to CPCB.	Quarterly reports are being submitted to CPCB on regular basis.	Quarterly compliance report shall be submitted to the TSPCB for onward submission to CPCB
Issue : Hazardous Waste Management Ref : NGT Order dated 26.08.2019 in OA No. 804 of 2017 (The application is disposed on 29.01.2021)				
24.	TSPCB	Finalization of the inventorisation work of Hazardous Waste generation in Tripura shall be completed within August, 2022.	2 nd Draft report has been received from the Agency and the same is under scrutiny. Finalization of the inventorisation work of Hazardous Waste generation in Tripura will be completed shortly.	TSPCB shall finalise the inventorisation work of Hazardous Waste generation in Tripura within October, 2022.
25.	TSPCB	Quarterly Report as well as Annual Report on implementation of Hazardous Waste Management Rules may be submitted to CPCB within stipulated timeline.	Quarterly Report as well as Annual Report on implementation of Hazardous Waste Management Rules are being submitted to CPCB on regular basis.	Quarterly Report as well as Annual Report on implementation of Hazardous Waste Management Rules shall be submitted to CPCB within stipulated timeline.
Issue : E -Waste Management Ref : NGT Order dated 02.09.2019 in OA No. 512 of 2018 (Application Disposed of on 15.01.2021)				
26.	IT Department	IT Department may issue a circular introducing Buy Back mechanism of E-Waste	IT Department is in the process to finalise a guideline for disposal of e-	IT Department shall finalise guideline for disposal of e-wastes

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		generated in government departments/ organisations while purchasing new electronic items.	wastes from Government offices using Buy Back mechanism.	from Government offices using Buy Back mechanism within October, 2022.
Issue : Air pollution including noise pollution Ref : NGT Order dated 20.11.2019 In OA No. 681/2018 and orders dated 10.02.2020 in OA No. 158/2016/EZ and Oder dated 17.11.2020 in OA No. 118 of 2020. (The application is disposed on 08.04.2021)				
27.	Police Department	The Police Department will measure sound level at different locations especially around silence zone and public places on regular basis and take appropriate legal action against the violators to control the noise pollution of the State. A detail action taken report shall be submitted to the TSPCB.	<ul style="list-style-type: none"> 45 nos. of Sound level Measuring devices with printing facility have been provided to Police Department by TSPCB. 25 police officers have been imparted training at PTA on use of Sound level Measuring devices and Noise Pollution Rules on 02.08.2022. Noise Monitoring are being done by the Police Department. 	<ul style="list-style-type: none"> The Police Department shall measure sound level at different locations on regular basis and take appropriate legal action against the violators to control the noise pollution of the State.
28.	PWD (R& B)	PWD (R& B) may explore the feasibility to install noise barrier in bridges, flyover on pilot basis.	Technical feasibility is under scrutiny.	PWD (R& B) may explore the technical feasibility to install noise barrier in bridges, flyover on pilot basis.
29.	TSPCB	TSPCB shall expedite the installation of real time sound measuring systems at two noise hot spots of Agartala city.	Materials received. NOC from AMC has been also received. Installation process will be completed after obtaining power connection.	TSPCB shall complete the installation of real time sound measuring systems at two noise hot spots of Agartala city within September, 2022.
30.	Police Department/ Forest Department/ PWD (R& B)/Transport/ TSPCB	ATR on implementation of the Action Plan for controlling noise pollution may be submitted to TSPCB on regular basis.	Action Taken Report on implementation of the Action Plan are being submitted by the Police Department on monthly basis.	Action Plan for controlling noise pollution shall be shared to all concerned for its implementation. All concerned shall submit ATR on monthly basis to TSPCB.
31.	Police Department/ Forest Department /PWD(R& B) /Transport/	All concerned may take initiatives for effective implementation of the Action Plan for controlling of Air Pollution and also to submit the ATR to TSPCB on	All ULBs, Forest Department have submitted Action Taken Report on implementation of the Action Plan for controlling air pollution.	Action Plan for controlling Air Pollution shall be shared to all concerned for its implementation. All concerned shall

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	TSPCB	monthly basis.		submit ATR on monthly basis to TSPCB.
32.	UDD/ Horticulture Department/ ULBs	The Horticulture Department may take initiative to cover the unpaved roadside by planting grass in urban areas. Initiative may also be taken to plant creeper species on the high-rise government building which will act as noise barriers.	Works not been initiated	All ULBs shall take initiatives to cover the unpaved roadside by planting grass in urban areas in consultation with Horticulture Department.
Issue : 100 industrial clusters/ CETPs/ ETPs				
Ref : NGT Order dated 14.11.2019 in OA No. 1038 of 2018				
33.	Industries & Commerce Department	<ul style="list-style-type: none"> The TIDC shall complete the work of laying pipelines from effluent generating units for connection to the Common Effluent Treatment Plant (CETP) at Budhjungnagar Industrial Estate within June, 2022. Initiatives to be taken for necessary maintenance work of the existing CETP at Budhjungnagar Industrial Growth Centre. The Online Continuous Emission Monitoring System (OCEMS) installed at the CETP Budhjungnagar shall be connected to CPCB as well as TSPCB server within July, 2022. 	<ul style="list-style-type: none"> An agency namely M/s Enviro Chem has been engaged for maintenance of existing system as well as its operation. The said agency has completed a survey of industries having potential of wastewater generation and also to connect pipeline to CETP. The OCEMS system is under maintenance and it will be operated and connected to CPCB server within September, 2022. 	<ul style="list-style-type: none"> TIDC shall ensure to connect pipeline of industrial wastewater with CETP. Necessary initiatives shall be taken to make the existing CETP operational. The Online Continuous Emission Monitoring System (OCEMS) of the CETP shall be made operational and also be connected with CPCB as well as TSPCB server within October, 2022.
Issue : Identification, Protection & Restoration of water bodies				
Ref : NGT Order dated 01.06.2020& 18.11.2020 in M.A. No. 26/2019 in OA No. 325/2015 (The application is disposed on 18.11.2020)				
34.	Forest Department/ State Level Committee (STE)	The State Level Committee (Nodal Agency) for restoration of water bodies may monitor the identification, protection and restoration works of the identified water bodies.	The existing State Level Committee under the Chairmanship of the Chief Wildlife Warden, Tripura (Nodal Agency for restoration of water bodies) are regularly monitoring the compliance made by the different stakeholders as per the direction of Hon'ble NGT.	The State Level Committee (Nodal Agency) for restoration of water bodies under the chairmanship of Chief Wildlife Warden shall monitor the identification, protection and restoration works of the water bodies.
35.	DMs/TSPCB	TSPCB shall take initiative for collection of water samples from the remaining districts in	Till date 350 water bodies have been physically identified and water sample	TSPCB shall take initiative for collection of water samples from

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		<p>consultation with DMs.</p> <ul style="list-style-type: none"> • Compilation of district wise report based on the water quality of identified water body shall be prepared by TSPCB and submitted to the Authority for taking further course of action. 	<p>has been collected under West Tripura, Sepahijala, Gomati and South Tripura.</p> <ul style="list-style-type: none"> • Based on water quality report, it is found that 21 nos. water bodies were found polluted. The concerned BDOs/ULBs were informed to take necessary action for their restoration. • TSPCB is in action to collect water bodies from Dhalai and North Tripura districts. 	<p>the remaining districts in a phase manner in consultation with DMs.</p>
<p>Issue : Illegal sand mining Ref : NGT Order dated 26.02.2021 in OA No. 360/2015 (The application is Disposed of on 26.02.2021)</p>				
36.	Forest Department/ DMs	DMs may take appropriate action against the illegal sand mining activities on regular basis.	DMs are monitoring illegal sand mining activities under their jurisdiction.	Appropriate action shall be taken against the illegal sand mining activities on regular basis.
37.	SEIAA	Forest Department and State Environmental Impact Assessment Authority (SEIAA) may follow the Sustainable Sand Mining Management Guidelines 2020 of the MoEF&CC while issuing Environment Clearance.	<ul style="list-style-type: none"> • The Environmental Clearance for sand mining activities are being issued by SEIAA. • Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020 are being followed. • Five-members Committee, headed by Chairman, SEIAA has been constituted. 	<ul style="list-style-type: none"> • Five-member Committee, headed by Chairman, SEIAA shall ensure the compliance of Sustainable Sand Mining Management Guidelines SSMG-2020.
<p>Issue : Debendra Chandra Nagar Solid Waste Management Plant Ref : NGT Order dated 28.07.2022 in OA No. 97/2022, EZ, Kolkata</p>				
38.	UDD/DSTE/A MC/DM West/TSPCB/	<ul style="list-style-type: none"> • The following respondents are to file counter affidavits within 4 weeks from 28.07.2022 : State of Tripura through the CS, Tripura/ Secretary, DSTE/Secretary, UDD/Municipal Commissioner, AMC, /DM, West Tripura/TSPCB • The Next Date of 	<ul style="list-style-type: none"> • The matter has been communicated to all concerned Respondents. • A four-member committee has been constituted. • The Committee visited the site on 20.08.2022 and prepared a report. • Municipal 	<ul style="list-style-type: none"> • The Solid Waste Processing Plant at DC Nagar shall be made operational at the earliest as per the Solid Waste Management Rules, 2016 by the AMC. • AMC shall

SI No	Responsible Departments/ Organizations	Decision taken in meeting of 17 th State Level Committee held on 27.05.2022	Action Taken Report of the Decision Taken in 17 th SLC Meeting	Decision taken in meeting of 18 th State Level Committee held on 02.09.2022
		<p>Hearing is 12.09.2022.</p> <ul style="list-style-type: none"> A committee shall have to be constituted with (i) Senior Scientist from CPCB, Shillong; (ii) Senior Scientist from TSPCB (iii) DM, West (iv) Municipal Commissioner, AMC. The Committee shall examine all issues relating to environmental violations, Bio Mining procedure; segregation of waste etc. 	<p>Commissioner, AMC already submitted affidavit on behalf of the committee to the advocate for filling before NGT.</p> <ul style="list-style-type: none"> TSPCB has already filed the affidavit before NGT on 29.08.2022. DSTE has communicated the UDD to file the affidavit on behalf of the State of Tripura. AMC has submitted para wise comments to the advocate for preparation of Affidavit. 	<p>take initiatives to file affidavit on behalf of committee and AMC.</p> <ul style="list-style-type: none"> UDD shall take initiatives to file affidavit on behalf of State of Tripura, UDD, DSTE and DM, West Tripura.



(Animesh Das, IAS)
 Director
 Science, Technology & Environment
 Government of Tripura

**List of Participants in 18th State Level Committee Meeting held under the
Chairmanship of Chief Secretary, Tripura on 02/09/2022**

Sl. No.	Name, Designation & Department
1.	Sri J.K Sinha, Chief Secretary, Government of Tripura
2.	Sri K.S Sethi, PCCF & HoFF, Forest Department, Government of Tripura
3.	Sri Puneet Agarwal, Principal Secretary to the Government of Tripura, IT and Revenue Department
4.	Sri Kiran Gitte, Secretary to the Government of Tripura, UD Department, Government of Tripura.
5.	Dr. P.K Chakravarty, Secretary to the Government of Tripura, Science, Technology & Environment Department, Government of Tripura.
6.	Dr. Debasish Basu, Secretary to the Government of Tripura, Health & Family Welfare Department, Government of Tripura.
7.	Sri Gaurab Chakraborty, Inspector General of Police (PHQ) , Government of Tripura
8.	Sri Debapriya Bardhan, District Magistrate & Collector, West Tripura
9.	Smt. Vishwasree B, District Magistrate & Collector, Sepahijala
10.	Dr. Shailesh Yadav, Municipal Commissioner, Agartala Municipal Commissioner
11.	Sri Animesh Das, Additional Secretary & Director, Science, Technology & Environment Department, Government of Tripura.
12.	Dr. Tamal Majumder, Director, Urban Development Department, Government of Tripura
13.	Sri Prithwiraj Debnath, Under Secretary to the Government of Tripura, Finance Department
14.	Sri S.K Sarkar, Joint Director, I & C Department, Government of Tripura.
15.	Sri Uttam Poddar, Joint Director, IT Department, Government of Tripura
16.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
17.	Smt. Anuradha Sharma, MVI, Transport Department, Government of Tripura
18.	Dr. Anirban Hore, State Consultant, NHM, Tripura



TRIPURA STATE POLLUTION CONTROL BOARD 613

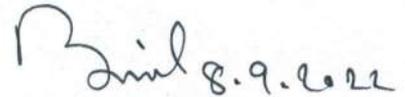
(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

No.F.13(23)/TSPCB/NGT-606/ 7375-9A

September 08, 2022

To:

1. Principal Secretary, Health Department, Govt. of Tripura.
2. Principal Chief Conservator of Forest, Govt. of Tripura.
3. Principal Secretary, Revenue Department, Govt. of Tripura.
4. Chairman, Tripura State Pollution Control Board.
5. Secretary, Agriculture Department, Govt. of Tripura.
6. Secretary, ICA Department, Tripura.
7. Secretary, Science, Technology & Environment, Govt. of Tripura.
8. Secretary, Finance Department, Govt. of Tripura.
9. Secretary, Education Department, Govt. of Tripura.
10. Secretary, Urban Development Department, Govt. of Tripura.
11. Special Secretary, Rural Development Department, Govt. of Tripura.
12. Additional Director General/Inspector General of Police, Govt. of Tripura.
13. Director, Urban Development Department, Govt. of Tripura.
14. Director, Department of Industries & Commerce, Govt. of Tripura.
15. Director, Science, Technology & Environment, Govt. of Tripura.
16. District Magistrate & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
17. District Forest Officer, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
18. Municipal Commissioner, Agartala Municipal Corporation, Govt. of Tripura.
19. Regional Director, Central Pollution Control Board, Shillong.


(Dr. Bishu Karmakar)
Member Secretary

Copy to:

The PS to the Chief Secretary, Tripura for kind information of the Chief Secretary.

Minutes of 17th meeting of State Level Committee held under the Chief Secretary, Tripura on 27/05/2022 at 10:30 am in Video Conference Room of the Civil Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019, 28.02.2020, 02.07.2020 & 14.12.2020 of Hon'ble National Green Tribunal in OA No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The 17th meeting of the State Level Committee was held under the Chairmanship of the Chief Secretary, Tripura on 27/05/2022 at 10.30 am in the Video Conference Room of the Civil Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019 & 28.02.2020, 02.07.2020 & 14.12.2020 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting as mentioned at **Annexure-I**. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

The discussions were held on progress made on each issue in the meeting. The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Departments/Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
Issue : Solid Waste Management & Legacy Waste Management				
Ref : NGT Orders dated 28.02.2020, 02.07.2020, 14.12.2020 and 30.11.2021 in O.A. No : 606/2018				
1.	UDD/ULBs	<ul style="list-style-type: none"> Setting up of Tertiary waste Treatment Plant may be completed within May, 2022. The remaining 3 ULBs at Kumarghat, Panisagar, and Teliamura may take necessary initiatives to set up Tertiary waste Treatment Plants within the stipulated timeline. 	<ul style="list-style-type: none"> Bishalgarh is using the existing plant of AMC at D.C Nagar & Kamalpur is using their own existing waste treatment plant. Construction work of Tertiary waste Treatment Plant is completed in 1 ULBs (Sabroom) and for 5 ULBs (Dharmanagar, Udaipur, Ranirbazar, Sonamura & Ambassa) construction work is 80 – 90% completed and 9 ULBS (khowai, Melaghar, Kailasahar, Santirbazar, Teliamura, Belonia, Kumarghat, Mohanpur & Amarpur) are at various level of construction, out of targeted 17 nos. Construction works of Jirania is halted due to public protest and for Panisagar land levelling is under progress by RD Department. Tertiary waste Treatment Plant of Ranirbazar will cover the Jirania MC. 	<ul style="list-style-type: none"> The Tertiary waste treatment plant of Jirania will not be set up and its waste will be treated in the treatment facility of Ranirbazar. Setting up of Tertiary waste Treatment Plant for 16 ULBs may be completed within August, 2022. All the secondary centres shall be made operational within August, 2022

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
			<ul style="list-style-type: none"> • Out of 94 nos. secondary centres, 75 nos. are completed till date and 12 nos. For Agartala land identification is going on. 	
2.	UDD	<ul style="list-style-type: none"> • UDD may prepare strategy for comprehensive Solid Waste Management involving experienced experts/consultants 	<ul style="list-style-type: none"> • Expert services of Mr. C Srinivasan and Mr. Arunabha Majumder are utilized for the preparation of identified 15 nos. Legacy Dumpsite remediation Action Plan. • Action Plan for remediation of Legacy Waste of 13 ULBs (Santirbazar, Belonia, Sabroom, Dharmanagr, Panisagar, Kailasahar, Kumarghat, Udaipur, Amarpur, Khowai, Melaghar, Sonamura & Ambassa) have been prepared by ULBs. Which is subsequently approved by SLTC and Ministry of Housing & Urban Affairs, Govt. of India. Accordingly, Ministry has placed a fund of 4.73 crore as 1st instalment. ULBs are instructed to float E-Tender for early commencement of remediation work. • Further, ULBs are preparing Solid Waste Management Action Plan as per SBM-U 2.0 guidelines. Already 13 ULBs have submitted their Action Plan to state the remaining are scrutinising the same. All action plans will be finalised by this month. • A strategy for 100% Solid & liquid Waste 	<ul style="list-style-type: none"> • UDD may take initiatives for remediation of 15 nos. Legacy Waste Dumpsite. • Live fencing may be erected surrounding the reclaimed/ remediated Hapania dumpsite. • AMC may explore the feasibility to utilise the reclaimed/ remediated Hapania dumpsite as Park/Garden.

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
			Management is already prepared for all 20 ULBs which is approved by SLTC and Cabinet of Ministers and notified vide No.F.16(15)UDD/DUD /2018(P)/1931-65 dated 14-05-2020, which is being implemented.	
3.	AMC	<ul style="list-style-type: none"> AMC may expedite the process for selection of agency for operation and maintenance of Solid Waste Processing Plant at DC Nagar 	<ul style="list-style-type: none"> AMC has already selected an Agency and work order is also issued and work started. 	<ul style="list-style-type: none"> AMC may take necessary initiatives to make the Solid Waste Processing Plant at DC Nagar operational.
4.	All ULBs	<ul style="list-style-type: none"> All ULBs must ensure Door to Door waste collection with source segregation in all wards. Bins/ biodegradable garbage bags may be provided to households for source segregation. 	<ul style="list-style-type: none"> Door to Door waste collection & Source Segregation of waste is being practised in all 334 Wards. All 20 ULBs have set up model wards where ULBs are providing 2 nos. coloured bins (Dry/Wet) waste. SHGs are insisting household and demonstrating them on how to store segregated waste. 	<ul style="list-style-type: none"> All the ULBs shall practice the door to door waste collection with source segregation in all wards involving SHGs. Awareness programme may be conducted to sensitise the individual households about the importance of source segregation to ensure 100% household waste collection with source segregation for effective solid waste management. The Bio degradable and non-biodegradable wastes may be collected in different frequencies to avoid mixing during transportation.
5.	All ULBs	<ul style="list-style-type: none"> All ULBs may prepare comprehensive plan for storage, collection, transportation & disposal of construction & demolition waste following the C & D Waste Management Policy of the State. 	<ul style="list-style-type: none"> The State has already notified the C & D Waste Management Policy 2019. For disposal of C&D waste, ULB are filling the low lands and also using it in road construction, which is permitted in C & D Waste Management Rules 2016. 	Teliamura MC, Dharmanaga MC, Ambassa MC, Kumarghat MC, Panisagar NP, Udaipur MC and Mohanpur MC are producing paver blocks using the C&D waste materials by involving women SHG. Likewise, the other remaining ULBs may take initiatives to make paver blocks using the C&D waste materials by involving women SHG and

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
				also to marketing the products.
6.	AMC	<ul style="list-style-type: none"> • AMC may explore the feasibility of dumping the C & D wastes in Nishchintapur ICP area for land development. 	<ul style="list-style-type: none"> • The proposal for establishment of C&D waste Management Plant at Budhjunnagar, Agartala is already sent to Ministry, awaiting for approval and placement of fund. 	<ul style="list-style-type: none"> • AMC may take initiatives for dumping of the C & D wastes in Nishchintapur ICP area and Budhjunnagar for land development.
7.	UDD/ULBs	<ul style="list-style-type: none"> • UDD may prepare a status report highlighting the ULB wise generation, treatment and gap of MSW as per Solid Waste Management Rules, 2016. 	<p>As per consolidated report of 20 ULBs</p> <ul style="list-style-type: none"> • Total Municipal Solid Waste (MSW) generated in 20 ULBs is 333.00 TPD. • Processed MSW is 206 TPD. • MSW land filled 12.89 TPD. • Gap is 114.11 TPD. <p>Construction of 17 nos. Tertiary Waste Treatment Plant and 94 nos. Secondary Centres are taken up to mitigate the gap. The plastic wastes generated in ULBs are being sold to recyclers.</p>	UDD may take necessary initiatives to mitigate the gap in disposal of solid waste management.
8.	UDD/DSTE/ ULBs/TSPCB	<ul style="list-style-type: none"> • The quarterly status report in the prescribed format on municipal solid waste management may be sent to CPCB on regular basis. 	<ul style="list-style-type: none"> • Based on information received from UDD, the quarterly status report for the period of January, 2022 to March, 2022 has been prepared and submitted for approval for onward submission to CPCB. 	As per direction of Hon'ble NGT, the personal appearance of Chief Secretary, Tripura is scheduled on 15.09.2022 through VC. The quarterly status report in the prescribed format on municipal solid waste management may be sent to CPCB on regular basis

Issue : Sewage Management
Ref :NGT Orders dated 21.05.2020 in OA No. 593/2017

9.	UDD/AMC	<ul style="list-style-type: none"> • The UDD may take proper initiative for setting up of STPs, FSTPs and Bio remediation of drains in all ULBs for 100% liquid waste management. 	<ul style="list-style-type: none"> • All ULB already provided cesspool emptier vehicle. • Sewerage line about 106.5 Km including 14 km rising line are in operation which has been maintained by Agartala Municipal Corporation connecting 3788 nos. household and with a fund involvement of Rs. 102.21 Crore. 	<ul style="list-style-type: none"> • AMC may conduct survey in all the major drains of Agartala taking into account of each houses contributing into these drains and work out a methodology for treatment process so that no waste water get directly discharged in to Haora river. The similar type of
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Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
			<ul style="list-style-type: none"> For taking up the remaining sewer connection of 1590 households covering 34.16 km a DPR has been prepared by Engineering Wing of UDD which amounts to 46.12 crores. Proposal to fund the same has been sent to MoHUA. Another STP of 8 MLD capacity is under construction at Akhaura ICP, work is going on. As per decision NIT Agartla shall conduct feasibility survey of ground water level for construction of additional STP for Central Zone of AMC and NIT Agartala is taken up the issue. 5 (five) nos. of Drains flowing to river Haorah are taken up in pilot mode under Agartala Smart City through in-situ nallah treatment. An Agency (Bint Biotech Pvt. Ltd.) is selected for the same, LOA will be issued shortly. 	work may be carried out for Katakhal, Kalapania khal.
10.	UDD/AMC	<ul style="list-style-type: none"> UDD may take necessary initiatives for full utilization of existing capacity of existing 8 MLD STP at Bhubanban. 	<ul style="list-style-type: none"> For taking up the remaining sewer connection of 1590 households covering 34.16 km a DPR has been prepared by Engineering Wing of UDD which amounts to 46.12 crores. Proposal to fund the same has been sent to MoHUA. 	<ul style="list-style-type: none"> AMC may collect and transport the sewage from different parts of Agartala through cesspool into the existing 8 MLD STP at Bhubanban for its full utilization.
11.	ASCL	<ul style="list-style-type: none"> Agartala Smart City Ltd. may expedite the execution work of 8 MLD STP at Akahura ICP. 	<ul style="list-style-type: none"> STP of 8 MLD capacity is under construction at Akhaura ICP. 	<ul style="list-style-type: none"> ASCL informed that the piling works are going on. ASCL may expedite the execution work of 8 MLD STP at Akahura ICP.
Issue : Plastic Waste Management Ref : NGT order dated 06.12.2019 in OA No.247/2017				
12.	TSPCB/I & C department/ CIPET	<ul style="list-style-type: none"> TSPCB may convene a meeting with PWD (R & B) and all registered plastic waste recyclers to explore the feasibility to make 	<ul style="list-style-type: none"> TSPCB conducted a meeting on 07.01.2022 with PWD (R&B). Recycling units and CIPET for the 	<ul style="list-style-type: none"> TSPCB may prepare a concept note for making bio plastics from tapioca, corn etc. and submit to the I & C department for

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
		plastic paver blocks and road carpeting using plastic wastes.	promotion of using Plastic Waste in road making and Paver block manufacturing. The List of the Plastic Waste recycling units were shared with PWD (R & B).	further course of action. <ul style="list-style-type: none"> Two firms have proposed to set up unit for manufacturing bio compostable carry bags as alternative of SUP. Consent to Establish Certificate have been issued by the TSPCB. TSPCB shall meet 50% standardisation testing cost of bio compostable carry bags from Pollution Cost/Environmental Compensation fund to facilitate the said units. CIPET shall complete the testing of samples at the earliest. TSPCB may take initiatives to implement the guidelines on Extended Producer Responsibility for Plastic Packaging vide No. G.S.R. 133(E) dated 06.02.2022 by the Ministry of Environment, Forests & Climate Change, Govt. of India.
13.	PWD (R & B)	<ul style="list-style-type: none"> PWD may take necessary initiatives to frame a policy to use the plastic wastes in road carpeting. 	<ul style="list-style-type: none"> The PWD (R& B) has informed that a draft policy of using plastic wastes with bitumen in road making is under preparation. 	<ul style="list-style-type: none"> PWD (R & B) department may notify the policy to use the plastic wastes in road carpeting and take necessary initiatives for its implementation.
14.	I & C department	<ul style="list-style-type: none"> I & C department may provide incentives to the entrepreneurs to set up plastic wastes recycling units. 	I & C department has taken initiatives and it is in the final stage.	<ul style="list-style-type: none"> I & C department may organise workshop to sensitise the interested entrepreneurs for making alternatives of SUP items.
15.	DMs	<ul style="list-style-type: none"> DM & Collectors will take enforcement drive to ban plastic carry bags under their jurisdiction. 	<ul style="list-style-type: none"> Enforcement drive on ban plastic carry bags are going on. 	<ul style="list-style-type: none"> DM & Collectors may conduct regular enforcement drive to ban plastic carry bags under their jurisdiction.
Issue : Restoration of Polluted River Stretches				
Ref : NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018				
16.	RRC	<ul style="list-style-type: none"> RRC may monitor the implementation of the Action Plan for restoration of the identified river stretches. 	<ul style="list-style-type: none"> The RRC meetings are being convened at regular frequency to monitor the execution of Action Plan. Last meeting was held on 29.04.2022. 	<ul style="list-style-type: none"> RRC may monitor the implementation of the Action Plan for restoration of the identified river stretches.

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Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
17.	UDD and ULBs/ Forest/ Agriculture/ PWD (WR)/ I & C	<ul style="list-style-type: none"> All concerned shall implement the Action Plan and submit the monthly progress report to TSPCB 	<ul style="list-style-type: none"> ATR are being received from UDD and Forest Department and DM, Sepahijala on regular basis. 	<ul style="list-style-type: none"> All concerned ULBs and line departments may submit the Action Taken Report showing incremental progress in implementation of the Action Plan.
18.	UDD/ULBs/ ASCL	<ul style="list-style-type: none"> All ULBs may take necessary initiatives for <i>in-situ</i> bio remediation of the identified drains located at the six polluted river stretches. 	An Agency (Bint Biotech Pvt. Ltd.) is selected for <i>in-situ</i> bio remediation of 5 drains flowing to river Haorah under ASCL. LOA will be issued shortly.	<ul style="list-style-type: none"> All concerned ULBs may take necessary initiatives for <i>in-situ</i> bio remediation of the identified drains located at the six polluted river stretches.. ASCL may expedite <i>in-situ</i> bio remediation works of 5 drains flowing to river Haorah.
19.	RRC	<ul style="list-style-type: none"> The Monthly progress Report may be sent to NMCG with copy to CPCB on regular basis. 	Monthly progress report is being sent to NMCG with a copy to CPCB on regular basis.	<ul style="list-style-type: none"> Monthly progress report may be sent to NMCG with a copy to CPCB on regular basis.

Issue : Bio Medical Waste Management and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'
Ref : NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020 & 18.01.2021 in O.A. No.72/2020. (Application Disposed of on 18.01.2021)

20.	H & FW Department	<ul style="list-style-type: none"> Initiatives may be taken to complete the tendering process for setting up of ETPs in 7 State Government hospitals at the earliest. 	AOC has been issued for setting up of ETPs in 7 State Government hospitals.	<ul style="list-style-type: none"> Work Order has been issued for setting up of ETPs in 7 State Government hospitals. Initiatives may be taken to complete the works within August, 2022.
21.	H & FW Department/ TSPCB	<ul style="list-style-type: none"> Initiatives may be taken to use some plant species which clean/absorb wastewater in drains/stagnant wastewater located in the AGMC & GBP Hospital. 	An expert agency has visited the site. The expert report in this regard is awaited.	TSPCB may take initiatives for cleaning of wastewater in drains located in AGMC by engaging some expert agency in consultation with H & FW Department.
22.	H & FW Department	<ul style="list-style-type: none"> Initiatives may be taken to complete the commissioning of CBWTF at Agartala within March, 2022. 	Installation of Plant and machineries including civil work have been completed. Commissioning could be done only after Electricity connection.	TSECL may take initiative to provide the electricity connection to the CBWTF on urgent basis without any delay.
23.	H & FW Department	<ul style="list-style-type: none"> District wise Training and workshops for healthcare workers on Bio-Medical Waste Management as well COVID-19 issues may be organised on regular basis. 	District wise Training and workshops for healthcare workers on Bio-Medical Waste Management as well COVID-19 issues are being conducted on regular basis.	District wise Training and workshops for healthcare workers on Bio-Medical Waste Management as well COVID-19 issues may be conducted on regular basis.

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Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
24.	H & FW Department/ UDD/TSPCB	<ul style="list-style-type: none"> Real-time generation of COVID-19 wastes may be updated through COVID19 BMW Tracking App. 	<ul style="list-style-type: none"> The day to day basis bio-medical waste generation data are being displayed in website. Real-time generation of COVID-19 wastes are being updated through COVID19 BMW Tracking App. 	Real-time generation of COVID-19 wastes may be updated through COVID19 BMW Tracking App on regular basis.
25.	H & FW Department	<ul style="list-style-type: none"> Health & Family Welfare department may take necessary initiatives for installation of incinerator in all the District as well as Sub-Divisional hospitals for proper disposal of COVID related BMWs. 	Initiatives have been taken for installation of incinerator in all the District as well as Sub-Divisional hospitals for proper disposal of COVID related BMWs.	Health & Family Welfare department may expedite the installation process of incinerator in all the District as well as Sub-Divisional hospitals for proper disposal of BMW including COVID related wastes.
26.	H & FW Department/ TSPCB	<ul style="list-style-type: none"> Health & Family Welfare Department may submit quarterly compliance report to the TSPCB for onward submission to CPCB. 	Quarterly reports are being submitted to CPCB on regular basis.	Health & Family Welfare Department may submit quarterly compliance report to the TSPCB for onward submission to CPCB.
Issue : Hazardous Waste Management Ref : NGT Order dated 26.08.2019 in OA No. 804 of 2017 (The application is disposed on 29.01.2021)				
27.	TSPCB	<ul style="list-style-type: none"> TSPCB may expedite the works regarding inventorisation work of Hazardous Waste generation in Tripura. 	Draft report has been received from the Agency and the same is under scrutiny. Finalization of the inventorisation work of Hazardous Waste generation in Tripura will be completed shortly.	Finalization of the inventorisation work of Hazardous Waste generation in Tripura shall be completed within August, 2022.
28.	TSPCB	Quarterly Report as well as Annual Report on implementation of Hazardous Waste Management Rules may be submitted to CPCB on regular basis.	Quarterly Report as well as Annual Report on implementation of Hazardous Waste Management Rules are being submitted to CPCB on regular basis.	Quarterly Report as well as Annual Report on implementation of Hazardous Waste Management Rules may be submitted to CPCB within stipulated timeline.
Issue : E -Waste Management Ref : NGT Order dated 02.09.2019 in OA No. 512 of 2018 (Application Disposed of on 15.01.2021)				
29.	IT Department	IT Department may introduce Buy Back mechanism of E-Waste generated in government departments/ organisations while purchasing new electronic items. Circular may be issued by IT Department in this regard.	-	IT Department may issue a circular introducing Buy Back mechanism of E-Waste generated in government departments/ organisations while purchasing new electronic items.

ad

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
30.	TSPCB/ IT Department	TSPCB will act as the Nodal Agency for the collection & disposal of e-wastes of all the government departments/ organisations. For this purpose, TSPCB will engage an agency by EOI based on the present stock of e-waste of all government offices.	TSPCB already identified one agency namely "M/s Bin Bag Recycling Services Pvt Ltd" through E-tender for collection of E- waste from various Government Organisations / Department / Institutions. The said Agency has been requested to provide the details of infrastructure available in Tripura to execute the work.	TSPCB shall expedite the process of engagement of the Agency for collection of E- waste from various Government Organisations /Department /Institutions.

Issue : Air pollution including noise pollution

Ref : NGT Order dated 20.11.2019 In OA No. 681/2018 and orders dated 10.02.2020 in OA No. 158/2016/EZ and Oder dated 17.11.2020 in OA No. 118 of 2020.

(The application is disposed on 08.04.2021)

31.	Police Department/ Forest Department/ PWD(R& B)/ TSPCB	<ul style="list-style-type: none"> The Police Department will measure the sound level at different locations especially around silence zone and public places on regular basis and take appropriate legal action against the violators to control the noise pollution of the State. 	34 police officers have been imparted training at PTA on use of Noise Monitoring Devices and Noise Pollution Rules. Monitoring are being done by the Police Department.	<ul style="list-style-type: none"> The Police Department will measure sound level at different locations especially around silence zone and public places on regular basis and take appropriate legal action against the violators to control the noise pollution of the State. A detail action taken report shall be submitted to the TSPCB.
32.	PWD (R& B)	<ul style="list-style-type: none"> PWD (R& B) may explore the feasibility to install noise barrier in bridges as pilot basis. 	-	PWD (R& B) may explore the feasibility to install noise barrier in bridges, flyover as pilot basis.
33.	TSPCB	<ul style="list-style-type: none"> TSPCB may expedite the installation of real time sound measuring systems. 	TSPCB invited tender for installation of Two Real-time sound measuring systems with digital display facility will be installed in the crowded area of the Agartala city for public awareness. Supply Order has been issued and materials were received.	TSPCB shall expedite the installation of real time sound measuring systems at two noise hot spots of Agartala city.
34.	Police Department/ Forest Department/ PWD (R& B)/Transport/ TSPCB	<ul style="list-style-type: none"> All concerned may submit the ATR on implementation of Action Plan for controlling noise pollution as per Noise Rules to TSPCB on monthly basis. 	Action Taken Report on implementation of the Action Plan are being submitted by the Police Department on monthly basis.	<ul style="list-style-type: none"> ATR on implementation of the Action Plan for controlling noise pollution may be submitted to TSPCB on regular basis.

Sl No	Responsible Departments/ Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
35.	Police Department/ Forest Department /PWD(R& B) /Transport/ TSPCB	<ul style="list-style-type: none"> All concerned may submit the ATR on implementation of Action Plan for controlling of Air Pollution to TSPCB on monthly basis. 	The Urban Development Department, Khowai MC, Forest Department have submitted Action Taken Report on implementation of the Action Plan for controlling air pollution.	All concerned may take initiatives for effective implementation of the Action Plan for controlling of Air Pollution and also to submit the ATR to TSPCB on monthly basis.
36.	Horticulture Department	<ul style="list-style-type: none"> Forest Department may take initiative to cover the unpaved roadside by planting grass in urban areas. 	Extensive Road side plantation has been done by the Forest Department. Forest Department may take necessary initiatives to cover the unpaved roadside by planting grass in urban areas	The Horticulture Department may take initiative to cover the unpaved roadside by planting grass in urban areas. Initiative may also be taken to plant creeper species on the high-rise government building which will act as noise barriers.
37.	AMC	<ul style="list-style-type: none"> AMC may take necessary steps for combating air pollution caused by portable brick/stone crusher units. 	-	AMC may take necessary steps for combating air pollution caused by portable brick/stone crusher units.

Issue : 100 industrial clusters/ CETPs/ ETPs
Ref : NGT Order dated 14.11.2019 in OA No. 1038 of 2018

38.	Industries & Commerce Department	<ul style="list-style-type: none"> The TIDC may complete the work of laying pipelines from effluent generating units for connection to the CETP at Budhjungnagar Industrial Estate at the earliest. 	Laying of pipelines from effluent generating units for connection to the CETP at Budhjungnagar Industrial Estate is yet to be completed.	<ul style="list-style-type: none"> The TIDC shall complete the work of laying pipelines from effluent generating units for connection to the CETP at Budhjungnagar Industrial Estate within June, 2022. Initiatives to be taken for necessary maintenance work of the existing CETP at Budhjungnagar Industrial Growth Centre. The OCEMS installed at the CETP Budhjungnagar shall be connected to CPCB as well as TSPCB server within July, 2022.
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Issue : Identification, Protection & Restoration of water bodies
Ref : NGT Order dated 01.06.2020& 18.11.2020 in M.A. No. 26/2019 in OA No. 325/2015
(The application is disposed on 18.11.2020)

39.	State Level Committee (STE)	<ul style="list-style-type: none"> The State Level Committee (Nodal Agency) for restoration of water bodies may monitor the identification, protection and restoration works of the identified water bodies. 	The existing State Level Committee under the Chairmanship of the Chief Wildlife Warden, Tripura (Nodal Agency for restoration of water bodies) are regularly monitoring the compliance	The State Level Committee (Nodal Agency) for restoration of water bodies may monitor the identification, protection and restoration works of the identified water bodies.
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Sl No	Responsible Departments/Organizations	Decision taken in meeting of 16 th State Level Committee held on 16.12.2021	Progress as on date	Decision taken in meeting of 17 th State Level Committee held on 27.05.2021
			made by the different stakeholders as per the direction of Hon'ble NGT.	
40.	DMs/TSPCB	<ul style="list-style-type: none"> DMs may organise an Orientation Programme with all the stakeholders regarding survey, water sample collection from the identified water bodies. TSPCB may coordinate with all DMs in this regard. 	DMs have taken necessary initiatives regarding survey, water sample collection from the identified water bodies. Till date 350 water bodies have been physically identified and water sample has been collected under West Tripura, Sepahijala, Gomati and South Tripura.	<ul style="list-style-type: none"> TSPCB shall take initiative for collection of water samples from the remaining districts in consultation with DMs. Compilation of district wise report based on the water quality of identified water body shall be prepared by TSPCB and submitted to the Authority for taking further course of action.
Issue : Illegal sand mining				
Ref : NGT Order dated 26.02.2021 in OA No. 360/2015, (The application is Disposed of on 26.02.2021)				
41.	DMs	<ul style="list-style-type: none"> DMs may take appropriate action against the illegal sand mining activities in their jurisdiction. 	<ul style="list-style-type: none"> DMs are monitoring illegal sand mining activities under their jurisdiction. 	DMs may take appropriate action against the illegal sand mining activities on regular basis.
42.	SEIAA	<ul style="list-style-type: none"> Forest Department and SEIAA may follow the Sustainable Sand Mining Management Guidelines 2020 of the MoEFCC while issuing Environment Clearance. 	<ul style="list-style-type: none"> The Environmental Clearance for sand mining activities are being issued by SEIAA. Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020 are being followed. Five-members Committee, headed by Chairman, SEIAA has been constituted. 	Forest Department and SEIAA may follow the Sustainable Sand Mining Management Guidelines 2020 of the MoEFCC while issuing Environment Clearance.

Animesh Das
02/06/2022

(Animesh Das, IAS)

Director

Science, Technology & Environment
Government of Tripura

**List of Participants in 17th State Level Committee Meeting held under the
Chairmanship of Chief Secretary, Tripura on 27/05/2022**

Sl. No.	Name, Designation & Department
1.	Sri Kumar Alok, Chief Secretary, Government of Tripura
2.	Dr. D. K. Sharma, PCCF & HoFF, Forest Department, Government of Tripura
3.	Prof. B.K. Agarwala, Chairman, Tripura State Pollution Control Board
4.	Sri B.K.Sahu, Principal Secretary to the Government of Tripura, Science, Technology & Environment Department
5.	Sri J. K. Sinha, Principal Secretary to the Government of Tripura, Health & Family Welfare Department.
6.	Sri Puneet Agarwal, Principal Secretary to the Government of Tripura, IT and Revenue Department
7.	Sri Kiran Gitte, Secretary to the Government of Tripura, UD Department, Government of Tripura.
8.	Sri P.K.Goyal, Secretary to the Government of Tripura, ICA, I & C Department, Government of Tripura.
9.	Sri Apurba Roy, Secretary to the Government of Tripura, Finance Department, Government of Tripura.
10.	Sri Gaurab Chakraborty, Inspector General of Police (PH & W) , Government of Tripura
11.	Dr. Shailesh Yadav, Municipal Commissioner, Agartala Municipal Commissioner
12.	Dr Siddharth Jaiswal, MD, National Health Mission, Government of Tripura.
13.	Sri Animesh Das, Additional Secretary & Director, Science, Technology & Environment Department, Government of Tripura.
14.	Dr. Tamal Majumder, Director, Urban Development Department, Government of Tripura
15.	Smt. Swapna Debnath, Director, I & C Department, Government of Tripura.
16.	Sri Kanak Lal Das, AGM(DP&C), TSECL.
17.	Sri Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
18.	Sri Bijoy Kumar, Manager(P) & Head, CIPET, Agartala
19.	Sri Gopal Chetri, STA, CIPET, Agartala



TRIPURA STATE POLLUTION CONTROL BOARD 626

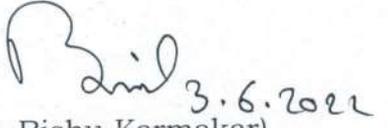
(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

No.F.13(23)/TSPCB/NGT-606/4822-840

June 03, 2022

To:

1. Principal Secretary, Health Department, Govt. of Tripura.
2. Principal Chief Conservator of Forest, Govt. of Tripura.
3. Principal Secretary, Revenue Department, Govt. of Tripura.
4. Chairman, Tripura State Pollution Control Board.
5. Secretary, Finance Department, Govt. of Tripura.
6. Secretary, Education Department, Govt. of Tripura.
7. Secretary, Urban Development Department, Govt. of Tripura.
8. Secretary, ICA Department, Tripura.
9. Secretary, Agriculture Department, Govt. of Tripura.
10. Special Secretary, Rural Development Department, Govt. of Tripura.
11. Additional Director General/Inspector General of Police, Govt. of Tripura.
12. Director, Urban Development Department, Govt. of Tripura.
13. Director, Department of Industries & Commerce, Govt. of Tripura.
14. Director, Science, Technology & Environment, Govt. of Tripura.
15. District Magistrate & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
16. District Forest Officer, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
17. Municipal Commissioner, Agartala Municipal Corporation, Govt. of Tripura.
18. Regional Director, Central Pollution Control Board, Shillong.


(Dr. Bishu Karmakar)
Member Secretary

Copy to:

The PS to the Chief Secretary, Tripura for kind information of the Chief Secretary.



ANNEXURE-6 ANNEXURE-VI
Annexure-11
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

627

No.F.17(1)/TSPCB/Corrs./2019-20/3973-79

April 02, 2020

To
The Editor/ Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala, West Tripura

Sub : Advertisement

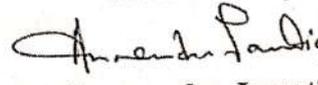
Sir/ Madam,

I would request you to kindly publish the enclosed Advertisement matter as **3 column x 23.5 cm.** in your **4th April, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

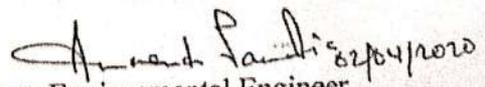
Encl : As stated

Yours sincerely,


(Amarendra Jamatia)
Asstt. Environmental Engineer
Head of Office & DDO
02/04/2020

Copy to the:-

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Member Secretary, Tripura State Pollution Control Board.
3. DDO, Tripura State Pollution Control Board.
4. Accountant, Tripura State Pollution Control Board.
5. No.F.4(1)/TSPCB/2019-20/


Asstt. Environmental Engineer
Head of Office & DDO
02/04/2020



Tripura State Pollution Control Board

IMPORTANT INFORMATION

A. Relaxation from payment of Renewal fees for Consent to Operate Certificate during lockdown period

1. The renewal dates of those establishments which fall between 24 March 2020 till the end the lockdown period will be exempted from payment of renewal fee for the duration of the lockdown period;
2. Such establishments and all other establishments where renewal dates for Consent to Operate become due within 30 days from the last date of withdrawal of lockdown can submit renewal applications within 60 days from the last date of withdrawal of lockdown without payment of arrear or fine or penalty.

B. Relaxation in issue of Consent to operate Certificates of Brick kilns

Consent to Operate (CTO) applications, complete in all respects, already received by the Board from brickkilns but the CTO Certificate not yet issued due to enforcement of lockdown will be allowed relaxation of 30 days from the last date of withdrawal of lockdown to complete the formalities.

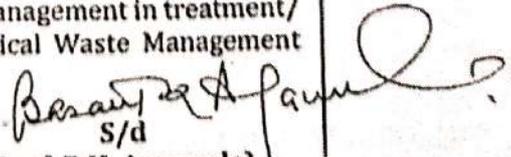
C. Observance of guidelines issued by GOI and GOT for the Lockdown period

All the establishments which operate under Consent Certificate from the Board are hereby informed that each of such establishments must observe guidelines announced by the Government of India and Government of Tripura including the Health Department during the entire period of Lockdown in the Tripura State. These include:

- a. Social distancing of all the workers residing in the premises of the establishment
- b. Mandatory use of sanitisers, masks and hand gloves while rendering essential duties
- c. Ensure regular supply of essential goods and services to workers who are residing in the establishments
- d. Workers residing in the premises of the establishments must not be allowed to move outside of the premise during the lockdown period
- e. Owners of such establishments, if necessary, should contact the nearest health care facilities or police station in case of any need to ensure safety and security of workers.

D. Bio Medical Waste Management in treatment/diagnosis/quarantine centres of COVID-19 patients

Central Pollution Control Board (CPCB) has issued a guideline for handling, treatment and diagnosis of waste generated during treatment/diagnosis/quarantine of COVID-19 patients. The details guidelines are available at CPCB Website. All Government & Private Health Care Facilities should take necessary steps for effective Bio Medical Waste Management in treatment/diagnosis/quarantine centres following Bio Medical Waste Management Rules, 2016 as well as latest guidelines of CPCB.


S/d
(Prof. B.K. Agarwala)
Chairman



TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

ANNEXURE VII
629

No.F.21(6)/TSPCB/NGC/2019-20/4587-91

May 05, 2020

To
The Editor/Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as 3 column X 29 cm in your 6th May, 2020 issue at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

(A. Jamatia) 05/05/2020

Asstt. Environmental Engineer
Head of Office & DDO

Encl : As stated

Copy to:-

1. Chairman, Tripura State Pollution Control Board.
2. Member Secretary, Tripura State Pollution Control Board.
3. Accountant, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB

Asstt. Environmental Engineer
Head of Office & DDO



PUBLIC NOTICE
URGENT ATTENTION

Pursuant to the guidelines issued by the Central Pollution Control Board in regard to Bio Medical Waste Management of COVID-19 Patients, all health care establishments (HCFs), Urban local bodies and general public's are requested to follow the specific procedure/guidelines for handling, collection, transportation, treatment & disposal of Bio Medical Waste generated from COVID-19 (Corona virus) effected patients/suspected persons as under:

HEALTH CARE ESTABLISHMENTS/URBAN LOCAL BODIES

DO'S:

1. Keep separate colour coded bins/bags containers in wards and maintain proper segregation of waste as per BMW Rules, 2016 and CPCB Guidelines.
2. As precaution double layered bags (2bags) should be used for collection of waste from COVID-19 isolation wards to ensure adequate strength and no-leaks.
3. Use Personnel Protective Equipments (PPEs) such as goggles, face-shield, splash proof apron, Plastic Coverall, Hazmet suit, nitrile gloves shall be collected in Red bag.
4. Collect used masks (including triple layer mask, N95 mask, etc.), head cover/cap, shoe-cover, disposable linen Gown, non-plastic or semi-plastic coverall in Yellow bags.
5. Bags containers used for collecting biomedical waste from COVID-19 wards should be labelled as COVID-19 Waste to identify the waste easily for priority treatment and immediate disposal.
6. Solid Waste not part of BMW should be disposed as per SWM Rules, 2016.
7. Separate record of waste generated from COVID-19 Isolation wards shall be maintained by HCFs and CBMWTFs.
8. Dedicated trolleys and collection bins with COVID-19 Waste label are to be used in COVID-19 isolation wards.
9. The (inner and outer) Surface of containers bins / trolleys used for storage of COVID-19 waste should be disinfected with 1% sodium hypochlorite solution daily.
10. Opening or operation of COVID-19 ward and COVID ICU ward should be reported to SPCBs.
11. Dedicated sanitation workers should be deputed separately for Bio-medical Waste and General Solid Waste.
12. Biomedical waste if any generated from quarantine centre / Camps should be collected separately in yellow coloured bags (suitable for biomedical waste collection) provided by ULBs.
13. Dedicated vehicle, with separate label, should be used to collect COVID-19 ward waste and such Vehicles should be sanitized with sodium hypochlorite or any appropriate chemical disinfectant after every trip.
14. Waste generated from home—care suspected patients shall be collected in yellow bags and shall be handed over to authorized waste collectors engaged by local bodies.
15. Used masks and gloves generated from home quarantine or other households should be kept in paper bag for a minimum of 72 hours prior to disposal of the same as general waste. It is advisable to cut the masks prior to disposal to prevent reuse.
16. COVID-19 sample collection centres and laboratories shall collect plastic vials, vacutainers, eppendorf tubes, plastic cryovials, pipette etc. in Red bags.
17. HCFs and the agencies operating Sewage Treatment Plants should continue to ensure disinfection of treated wastewater as per prevailing practices to inactivate corona viruses.
18. Operators of ETPs/STPs attached with discharge from Healthcare Facilities and isolation wards should adopt standard operational practices, practice basic hygiene precautions, and wear personal protective equipment (PPE) prescribed for operation of STPs. PPEs should include Goggles, face mask, liquid repellent coveralls, waterproof gloves and Rubber boots.
19. During the period of COVID-19 pandemic, utilization of treated wastewater in utilities within HCFs may be avoided.

DON'TS:

1. Do not mix COVID-19 Waste with any other types of waste.
2. Do not get exposed to COVID-19 Waste without adequate PPEs.
3. Do not store COVID-19 waste more than 24 hours.
4. Do not allow any worker showing any symptoms of illness to work at the facility.

GENERAL PUBLIC

DO'S:

1. Practice frequent hand washing. Wash hands with soap and water or use alcohol based hand rub. Wash hands even if they are visibly clean.
2. Cover your nose and mouth with handkerchief/tissue while sneezing and coughing.
3. Throw used tissues into closed bins immediately after use.
4. Consult doctor if you feel unwell (fever, difficult breathing and cough).
5. Wear a mask/cloth to cover your mouth and nose.
6. Avoid participating in large gatherings.

DON'TS:

1. Have a close contact with anyone, if you're experiencing cough and fever.
2. Touch your eyes, nose and mouth.
3. Spit in public places.
4. Contact with live animals or consumption of raw/ undercooked meat.
5. Travel to farms, live animal markets or where animals are slaughtered.

Sd/-
 (Bishu Karmakar)
 Member Secretary



ANNEXURE - 7 ANNEXURE - XI
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation) 631

No.F.8(27)/TSPCB/COVID/ 10809 - 13

August 29, 2020

To
The Mission Director
National Health Mission
Agartala, West Tripura

Sub: Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB" through Video Conference.

Sir,

I would like to inform that the Central Pollution Control Board has prepared a Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients Revision-4, dated 21/07/2020 and also developed an android Mobile App "COVID19BMW" for tracking the Bio-Medical Waste generated during the treatment/quarantine of COVID-19 patients.

2. It was decided in the State Level Advisory Committee meeting held on 03/08/2020 under the Chairmanship of Additional Chief Secretary, Health Department to conduct orientation training through Video Conference with the key officials of Health Department. The minutes of 5th State Level Advisory Committee is enclosed herewith for your ready reference.

3. TSPCB will organize a Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB" through Video Conferencing on 08/09/2020 during 11:30 am – 1:30 pm.

- The Doctors, Nurses & concerned officials of Health department as well as officials from Urban Local Bodies may attend the training programme.*
- The Training Programme will be held at Google Meet. The link of Google Meet is <https://meet.google.com/wxf-ccwg-dpv>*
- The participants may Register in the Google Form through the link <https://forms.gle/TinXswSBETJ4WYZR7>*
- E-Certificate will be provided to the registered participants.*

4. In this context, I would request you to kindly instruct the concerned Doctors, Nurses & officials of Health department to register themselves in the Google Form **within 07/09/2020** for participation.

Yours Sincerely,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Copy to:

- 1) PS to the Addl. Chief Secretary to the Govt. of Tripura, Health Department for kind information of the Addl. Chief Secretary.
- 2) PS to the Secretary to the Govt. of Tripura, Science Technology & Environment Department for kind information of the Secretary.
- 3) The Director of Health Services, Govt. of Tripura for kind information.
- 4) The Director, Health & Family Welfare Preventive Medicine, Govt. of Tripura for kind information.



ANNEXURE 632
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.8(27)/TSPCB/COVID/ 10785 - 10802

August 29, 2020

1. The Municipal Commissioner
Agartala Municipal Corporation
2. Chief Executive Officer/Executive Officer
Ambasa/Kamalpur/ Khowai/ Teliamura/ Kumarghat/ Kailasahar/ Dharmanagar/
Sabroom/ Belonia/ Amarpur/ Udaipur/ Ranirbazar/ Somnmura/ Bishalgarh/ Melaghar/
Mohanpur/ Jirania/ Satirbazar/ Panisagar (Municipal Councils /Nagar Panchayaets).

Sub: Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB' through Video Conference.

Sir,

I would like to inform that the Central Pollution Control Board has prepared a Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients Revision-4, dated 21/07/2020 and also developed an android Mobile App 'COVID19BMW' for tracking the Bio-Medical Waste generated during the treatment/quarantine of COVID-19 patients.

2. As per the Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients issued by CPCB, Urban Local Bodies are responsible for ensuring safe collection and disposal of biomedical waste, if any, generated from Quarantine Camps/ Quarantine Homes/ Home Care for COVID-19 suspected persons.

3. TSPCB will organize a Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB" through Video Conferencing on 08/09/2020 during 11:30 am - 1:30 pm.

- i) The Doctors, Nurses & concerned officials of Health department as well as officials from Urban Local Bodies may attend the training programme.
- ii) The Training Programme will be held at Google Meet. The link of Google Meet is <https://meet.google.com/wxf-ccwg-dpv>
- iii) The participants may Register in the Google Form through the link <https://forms.gle/TtnXswSBETJ4WYzR7>
- iv) E-Certificate will be provided to the registered participants.

4. In this context, I would request you to kindly instruct the concerned officials of your organization to register themselves in the Google Form within 07/09/2020 for participation.

Yours Sincerely,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Copy to:

- 1) PS to the Secretary to the Govt. of Tripura, Science Technology & Environment Department for kind information of the Secretary.
- 2) PS to the Secretary to the Govt. of Tripura, Urban Development Department for kind information of the Secretary.
- 3) The Director, Urban Development Department, Govt. of Tripura for kind information.

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.8(27)/TSPCB/COVID/ 4839-44

May 14, 2020

To
Khokan Sarkar
South Asia FM Limited
3rd Floor, Vijaya Bank Building
Kherchoumohani, TG Road, Ramnagar
Agartala, West Tripura-799002.

Sub: Broadcasting of Environmental Message on "Covid-19 Waste Management"-reg.

Sir,

This has reference to your proposal dated 11/05/2020 on the subject cited above.

2. I would like to inform you that the Tripura State Pollution Control Board has accepted your proposal to broadcast an environmental message on "Covid-19 Waste Management" through your RED FM 95. The rate, duration, time slot etc. for broadcasting of environmental message are shown in table below-

Broadcasting Content	TIME BEND	Net Rate per 10 seconds	No. of spots per day (10 sec/each spot)	Schedule	Total Spots	Total amount (Unit price)
Covid-19 ke rukhte.....	From 6.00 AM to 12.00 PM	Rs. 78.20	5	5 times per day after 1 hour interval from 15 th May to 24 th May 2020. (10 days)	50	Rs. 3910/-

3. After completion of programme, the bill in triplicate may be sent addressed to DDO, TSPCB for arranging payment.

Yours faithfully,

(Amarendra Jamatia) 14/05/2020

Asst. Environmental Engineer
Head of Office, TSPCB

Copy to:

- PA to the Chairman, Tripura State Pollution Control Board, Agartala for kind information.
- Member Secretary, Tripura State Pollution Control Board.
- DDO, Tripura State Pollution Control Board.
- Account/Cashier, Tripura State Pollution Control Board.



TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

ANNEXURE-XI
634

No.F.8(27)/TSPCB/COVID/4855-59

May 14, 2020

To
Smt. Rima Biswas
Reliance Broadcast Network Limited
92.7 BIG FM, M- 7628096166
Agartala, West Tripura-799002.

Sub: Broadcasting of Environmental Message on "Covid-19 Waste Management"-reg.

Madam,

This has reference to your proposal dated 12/05/2020 on the subject cited above.

2. I would like to inform you that the Tripura State Pollution Control Board has accepted your proposal to broadcast an environmental message on "Covid-19 Waste Management" through your BIG FM 92.7. The rate, duration, time slot etc. for broadcasting of environmental message are shown in table below-

Sl. No.	Spot Length	Net Rate per 10 Seconds	Schedule	Period (Days)	Total Spots	Amount	
1	20 Second	78.20	5 times each day from 16 th May to 20 th May, 2020.	5	25	Rs. 3910	
						GST @ 18%	Rs. 703.80 /-
						Total Amount	Rs. 4613.80 /-
						Round off	Rs. 4614 /-

3. After completion of programme, the bill in triplicate may be sent addressed to DDO, TSPCB for arranging payment.

Yours faithfully,

Amarendra Jamatia
(Amarendra Jamatia) 14/05/2020
Asst. Environmental Engineer
Head of Office, TSPCB

Copy to:

- i) PA to the Chairman, Tripura State Pollution Control Board, Agartala for kind information.
- ii) Member Secretary, Tripura State Pollution Control Board.
- iii) DDO, Tripura State Pollution Control Board.
- iv) Account/Cashier, Tripura State Pollution Control Board.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura. PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripccb@sanchamat.in / hcrsach@tripccb.in